BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL AT BENCH, BHOPAL
OA No. 146/2024

IN THE MATTER OF:

KISHORE ANAND SHRIVASTAVA …APPLICANT

VERSUS

STATE OF MP & ORS ….RESPONDENTS

INDEX

S. No.	Particulars		Page No.
1.	Joint Committee Inspection report		**1-18B**
2.	Nomination letters from Collector Office, District Seoni and MP PCB	Annexure-1	19-21
3.	Sthal Nirikshan Panchama dated 16.08.2024	Annexure-2	22
4.	Sthal Nirikshan Panchama dated 13.09.2024	Annexure-3	23-24
5.	Copy of Mining lease, Environmental Clearance (EC) and Consent from MPPCB of Mine and Crusher of Respondent No. 07 & 08	Annexure-4	25-41
6.	Copy of information received from respondent no. 08 and 09 regarding blasting	Annexure-5	42-43
7.	Seemankan Report of Mining lease area of Respondent No. 08 Located at Khasra No. 295	Annexure-6	44-49
8.	Production data of Mines of Respondent No. 08 and 09 Located at Khasra No. 295 and 312/2/1/1, 312/2/2 respectively	Annexure-7	50-53
9.	Copy of Mining Lease granted in the name of M/S	Annexure-8	54-55

	Sangyam Engineering & Construction Pvt. Ltd. At Khasra No. 294		
10.	Copy of Mining lease, Environmental Clearance (EC) and Consent from MPPCB of Mine and Crusher of Respondent No. 09	Annexure-9	56-72
11.	Seemankan Report of Mining lease area of Respondent No. 09 Located at Khasra No. 312/2/1/1 and 312/2/2	Annexure-10	73-76
12.	Information received from respondent no. 10	Annexure-11	77
13.	GPS Photographs of the site visit dated 13.09.2024	Annexure-12	78
14.	Copy of letter written by MPPCB	Annexure-13	79-80
15.	Copy of proposal of imposition of EC on Respondent No. 08 for Exceedance of production	Annexure-14	81-82
16.	Copy of letter imposing penalty on Respondent No. 08 by Mining Department Seoni	Annexure-15	83
17.	Copy of letter imposing penalty on Respondent No. 09 by Mining Department Seoni	Annexure-16	84

FILED BY MPPCB

BHOPAL
01.10.2024

PARUL BHADORIA
Advocate for MPPCB
Ph.No.:(+91)-8085977111
Email: parul.bhadoria04@gmail.com

THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL

Joint Committee Inspection Report

In the matter of

ORIGINAL APPLICATION No. 146/2024 (CZ)

Kishore Anand Shrivastava
VS
State of Madhya Pradesh & Ors

Dates of inspection: - 16.08.2024 & 13.09.2024

Members of the Committee: -

1. **One representative of the collector, Seoni (M.P.)**
2. **One representative of the State Pollution Control Board (M.P.)**

1. That the present OA raised the issue of illegal mining going on in the area of village Kasai, Tehsil Lakhnadon District Seoni (M.P.). It was contended by the applicant that

   "The respondent no. 7 and 8 are continuously flouting and violating the settled principle of law by carrying out mining over the area where no such minerals are left available and the excavation of the minerals to its capacity has already been done over the years in the past and under the garb of that mining lease of Khasra no.295 the respondent no.7 and 8 are excavating the minerals from the nearby Khasra situated at village Kasai, Tehsil Lakhnadon, District - Seoni, Madhya Pradesh.

   Secondly, the respondent no.7 to 10 are carrying out illegal mining and boundless crushing activities over the agricultural land bearing Khasra No. 312/2/1/1/1 admeasuring 3.53 hectares and various other Khasra wherein 12-15 meters of deep excavation has been done by the respondent no.07 to 10 and have also vanished the entire seasonal drain of the area in question. Moreover, illegal mining activities is being carried out over an area wherein neither the mining lease has been obtained by the respondents, nor the consent to establish and consent to operate has been obtained from the concerned department by the respondent no.7 to 10. The indiscriminate and boundless crushing activities and blasting is going on at such a level that the excavation of minerals is going on beyond the permissible capacity resulting in huge irreparable loss to environment and the ecology of that area"

That the Hon'ble Tribunal, Central Bench, had passed following directives on dated 04.07.2024 :-

4. *We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:*
   (i) One Representative from the Collector Seoni (M.P.)
   (ii) One Representative of the State Pollution Control Board, (M.P.)

5. *The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."*

2. In compliance with the above directions given by the Hon'ble NGT (CZ) in the matter of O.A. 146/2024 dated 04.07.2024, the committee comprising of the following nominated members was constituted.

S. No.	Name of Department	Name of Committee Member
1.	Representative of the Collector, Seoni (M.P.)	Smt. Sunita Khandayat ADM, District Seoni (M.P.)
2.	Representative of State PCB, (M.P.)	Shri Alok Kumar Jain Regional Officer, MPPCB Jabalpur (M.P.)

The copy of the nomination letters are enclosed as **ANNEXURE-1.**

The MPPCB and Mining Department (Seoni), being the Nodal Agencies in this matter, coordinated with all the concerned stakeholders including petitioner and scheduled the site visit on dated 16.08.2024. On the day of the site visit, all committee members and other stakeholders were present, including the petitioner. However, due to heavy rainfall in the said area demarcation and measurement of boundaries of mining lease areas could not be carried out. Details of officials and other stakeholders present during the site visit on dated 16.08.2024 are as follows: -

1. Smt. Sunita Khandayat, ADM, District Seoni
2. Shri Alok Kumar Jain, RO M.P.P.C.B. Jabalpur
3. Shri Ajay Khare, Scientist, M.P.P.C.B. Regional Office Jabalpur
4. Smt. Jyoti Dhokhe, Tehsidar-Lakhanadon, District Seoni
5. Shri Sohan Salame, Mining officer, District Seoni
6. Shri Ranjit Daheriya, Mining Inspector, District Seoni
7. Smt. Shrivanti Parthe, Mining Inspector, District Seoni
8. Shri Jaikishan Sharma, Sub Engineer, MPPCB Regional Office Jabalpur
9. Shri Vijendra Shrivastava, Patwari Halka No.72, Lakhnadon district Seoni
10. Shri Kishore Anand Shrivastava, Petitioner
11. Shri Deepak Kumar Jain, (Respondent No. 7 & 8)
12. Shri Sanjeev Kumar Jain, (Respondent No. 9)
13. Shri Vijay Kumar Jain, (Respondent No. 10)

Copy of **'Sthal Nirikshan Panchnama'** recorded during site inspection dated 16.08.2024 is enclosed as **ANNEXURE-2**.

As the primary concern in this case pertained to illegal excavation by respondents 07 to 10, as mentioned in the petition, an additional inspection was carried out on 13.09.2024 to demarcate and measure the boundaries of the mining lease areas in presence of revenue officials. This inspection took place in the presence of the following members: -

1. Smt. Jyoti Dhokhe, Tehsidar-Lakhanadon, District Seoni
2. Shri Alok Kumar Jain, Regional officer M.P.P.C.B. Jabalpur
3. Shri Sohan Salame, Mining officer, District Seoni
4. Shri Ranjit Daheriya, Mining Inspector, District Seoni
5. Smt. Shrivanti Parthe, Mining Inspector, District Seoni
6. Shri Jaikishan Sharma, Sub Engineer, MPPCB Regional Office Jabalpur
7. Shri Narendra Ganvir, Revenue Inspector, Lakhnadon district Seoni
8. Shri Vijendra Shrivastava, Patwari Halka No.72, Lakhnadon district Seoni
9. Shri Deepak Kumar Jain, (Respondent No. 7 & 8)
10. Shri Sanjeev Kumar Jain, (Respondent No. 9)
11. Shri Vijay Kumar Jain, (Respondent No. 10)

The copy of **'Sthal Nirikshan Panchnama'** recorded during Seemankan/site inspection dated 13.09.2024 is enclosed as **ANNEXURE-3.**

This report, containing factual information and observations made during the inspection, is being submitted by the joint committee following the field visit and demarcation of the mining lease areas conducted on 16.08.2024 and 13.09.2024 respectively. The report addresses the concerns raised by the petitioner and includes discussions held with the relevant stakeholders.

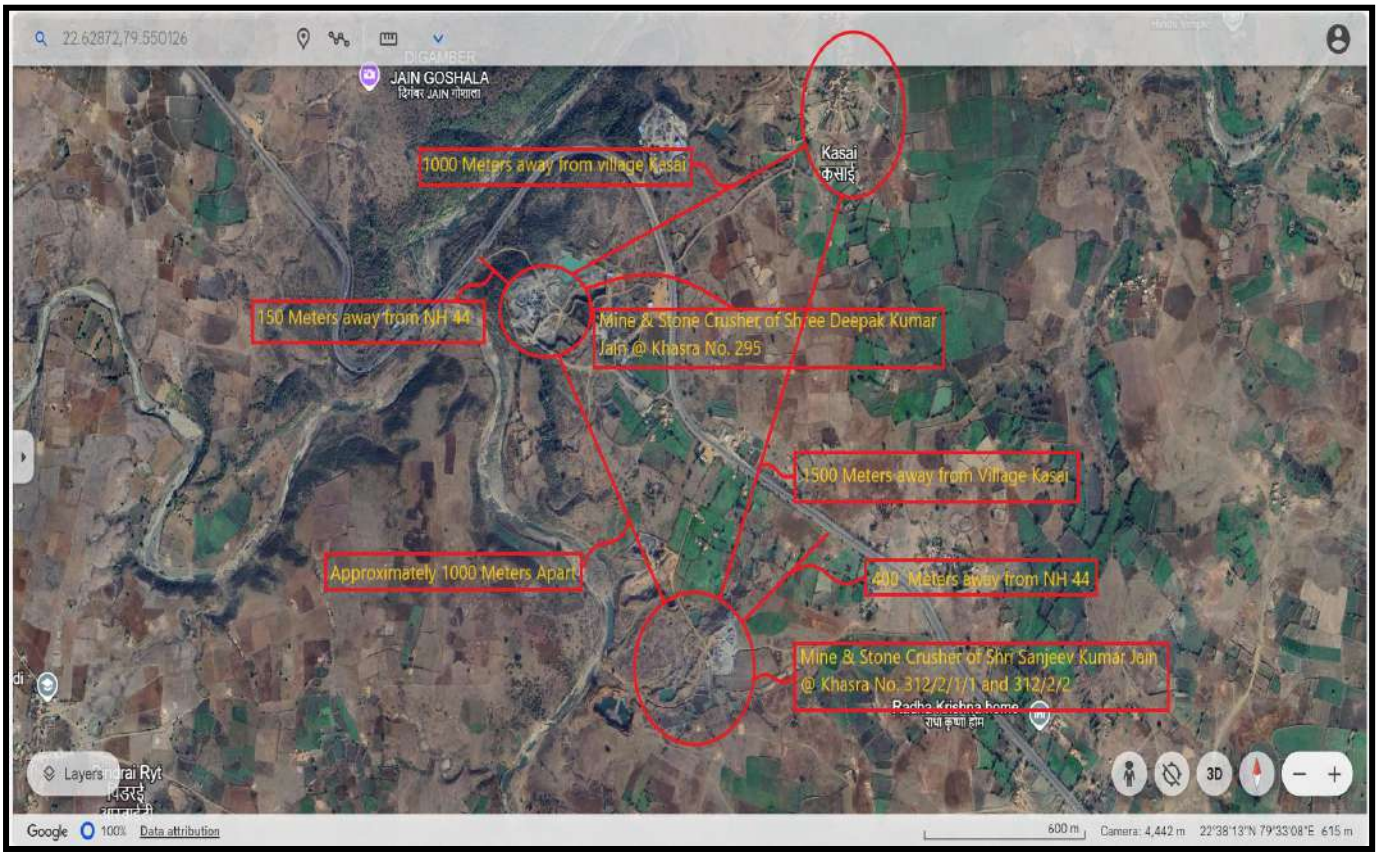
(A) **<u>Basic details of the Mines and Stone Crushers mentioned in the Petition:</u>** - Basic information about Mines and Stone Crusher mentioned in the petitions are tabulated below: -

Basic details of Respondent No. 7 & 8 (Shri Deepak Kumar Jain)		
Mine		
S. No.	**Particulars**	**Details**
1.	Mining Lease	Occupier-Deepak Kumar Jain Lease Area: - 3.0 Hectare Validity: -29.03.2028 Location: -Kh.No. 295, P.H.No.72, Village – Kasai, Tehsil-Lakhanadon, Seoni
2.	Environmental Clearance	From DEIAA, Seoni by letter No. 86 dated 15/02/2018 Capacity: -16530 Cubic Meters
3.	Consent from MPPCB	Consent to Operate (CTO) dated 27.12.2022 Capacity: - 16530 Cubic Meters validity: -14/11/2027
Stone crusher		
1.	Consent from MPPCB	Consent to Operate (CTO) dated 29.12.2022 Capacity: - 16530 Cubic Meters Validity: -14/11/2027
2.	Location of Crusher	Khasra No- 295 P.H. No-72, Village – Kasai, Tehsil-Lakhanadon, Seoni
Basic details of Respondent No. 9 (Shri Sanjeev Kumar Jain)		
Mine		
S. No.	**Particulars**	**Details**
1.	Mining Lease	Occupier-Sanjeev Kumar Jain Lease Area: - 1.62 Hectare

		Validity: -03.03.2032 Location: -Kh.No. 312/2/1/1 and 312/2/2, P.H.No.30, Village – Kasai, Tehsil-Lakhanadon, Seoni
2.	Environmental Clearance	SEIAA, Bhopal by letter No.3905 dated 21/07/2015 Capacity: -11760 Cubic Meters
3.	Consent from MPPCB	Consent to Operate (CTO) dated 27.10.2022 Capacity: - 11760 Cubic Meters validity: -02/04/2027
Stone Crusher		
1.	Consent from MPPCB	Consent to Operate (CTO) dated 27.10.2022 Capacity: - 11760 Cubic Meters Validity: -04/01/2027
2.	Location of Crusher	Location: -Kh.No. 312/2/1/1 and 312/2/2, P.H.No.30, Village – Kasai, Tehsil-Lakhanadon, Seoni
Basic details of Respondent No. 10 (Shri Vijay Kumar Jain)		
As per records available with the Mining Department Seoni and MPPCB neither any mining lease nor stone crusher exists in the name of Respondent No. 10		

Site view description: - The Google Earth photograph shows the locations of the mining lease areas and stone crushing units. It is clear from the image that the residential area is situated more than 500 meters away from the boundaries of the mines and stone-crushing units. Village Kasai is situated more than 1000 meters away from mines and stone crushers. NH 44 is situated more than 150 meters from the boundary of mines and stone crushers. Additionally, there are no eco-sensitive areas near the mines or stone crusher units. Thus, the distance shown in the Google Earth photograph complies with the Siting criteria set by the Central Pollution Control Board (CPCB). Furthermore, it is submitted that both the stone crushers are located within the respective Mining Lease Areas.

Google Earth photograph showing the location of mines and stone crushers can be below: -



(B) <u>Specific issues raised in the petition and factual observation: -</u> Specific issues raised in the petition and factual observations recorded during the inspection are tabulated below: -

S.No.	Specific issues raised in the petition	Factual Observations
Respondent No. 7 & 8 (Shri Deepak Kumar Jain)		
1.	That, a stone crusher unit in the name of M/S Jain Stone Crusher is situated at Khasra No. 295 Village-Kasai, Tehsil-Lakhnadon, District-Seoni, Madhya Pradesh was granted consent to operate stone crusher unit for excavating "stone Gitti" and M/S Dipak Kumar Jain Bolder Mines was granted consent to operate for	In the petition, M/s Jain Stone Crusher and Shri Deepak Kumar Jain are specifically listed as Respondents No. 7 and 8, respectively. It is necessary to mention here, that M/s Jain Stone Crusher, located at Khasra No. 295, Village Kasai, Tehsil Lakhnadon, District Seoni, is owned and operated by Shri Deepak Kumar Jain only.

	"Mining of Bolder", under various conditions and to comply with various guidelines and laws framed from time to time by statutory bodies and Hon'ble courts and tribunals. Shockingly, the conditions were flouted by the project proponents and illegal excavation of minerals and uncontrollable blasting was carried out by the respondents resulting in danger to the lives of residents of village Kasai and the environment at large.	Therefore, Respondent No. 7 and Respondent No. 8 are actually the same individuals. Furthermore, Respondent No. 8, Shri Deepak Kumar Jain, also owns a boulder mine under the name "Deepak Kumar Jain Boulder Mines" at the same Khasra No. i.e. Khasra No. 295. Khasra No. 295, having a total land area of 3.38 hectares, is recorded as government land as per the land records, out of the total land area mining lease for 3.00 hectares was granted by the Mining Department, Seoni, in the name of Shri Deepak Kumar Jain. Additionally, Environmental Clearance (EC) for 3 Hectares on the same Khasra No. was granted by DEIAA in the name of Shri Deepak Kumar Jain on 15.02. 2018. PP has obtained valid Consent from the concerned department i.e. mining lease from the mining department, EC from DEIAA, CTE/CTO from MPPCB. PP has informed that control blasting is done with authorized person as and when required. Copy of Mining lease, Environmental Clearance (EC) and Consent of Mine and Crusher are enclosed as **ANNEXURE-4**. Copy of information received from respondent no. 08 and 09 regarding blasting are enclosed as **ANNEXURE-5**.
2.	That, the respondent no. 7 and 8 after excavating the entire minerals of the mining lease area at Khasra no. 295	Land records and the Google Earth photograph shown above indicate that Khasra No. 295, owned by respondent

	started excavating the adjoining private lands, especially bearing Khasra no. 312/2/1/1/1/ which is owned by respondent no. 9 and 10 and as respondent no. 9 being the partner of the respondent no. 7 firm, the excavation of the minerals from its own agricultural land is being carries out without taking any of the prior permission from the concerned department which includes mining lease, consents etc.	no. 7& 8 and Khasra No. 312/2/1/1/1, owned by respondent no. 09 are approximately 1000 meters apart. Additionally, the records show that respondent no. 7 is not a partner of respondent no. 9. The inspections carried out on 16.08.2024 and Seemankan conducted on 13.09.2024 by revenue department Seoni, revealed that no excavation has been carried out by respondent no. 08 outside the mining lease area. As per Production data provided by the mining department Seoni, it is found that PP has done production of capacity 16958 cubic meters in the year 2020 while the consented production capacity from MPPCB was only 16530 cubic meters. Therefore, PP has exceeded production by 428 cubic meters (Approximately 2.589%) in the year 2020. PP had exceeded production without obtaining expansion of consented capacity in the year 2020. Thus, PP is liable for imposition of EC for exceeded quantity for that particular year. The detailed report of SEEMNKAN and production data is enclosed as **ANNEXURE-6** and **ANNEXURE-7** respectively.
3.	That, the Respondent No. 7 to Respondent NO. 10 are working beyond the mining lease granted for	According to the "SEEMANKAN" report prepared by revenue department Seoni, which was prepared by the

	operating crusher plant and has started its mining operations extensively on the adjoining agricultural land which proves the fact that the mining activities are done by beyond the scope of work permissible under the lease. The project proponents are carrying on extensive mining activities without obtaining any mining lease from the mining Department, Environment Clearance from Respondent No.3 and Consent under Air (Prevention and Control of Pollution) Act. 1981 and the Water (Prevention and Control of Pollution) Act. 1974 from Respondent No. 4 for the area bearing Khasra NO. 312/2/1/1/1 which is against the settled environmental norms and degrading the environment.	Revenue Department of Seoni after conducting site visits and carrying out the measurements and demarcation of the mining lease areas provided by the mining department, there is no evidence of excavation beyond the designated lease boundaries or the permitted depth. It is important to note that excavation in the adjacent Khasra No. 294, as cited in the petition, was conducted by M/s Sangyan Engineering and Construction Company Private Ltd., which had been granted a mining lease by the Seoni Mining Department, as per letter No. 1266 dated 30.09. 2006. The mining lease granted to M/s Sangyan Engineering & Construction Pvt. Ltd. Is enclosed as **ANNEXURE-8**. The petitioner has claimed that the Project Proponent (PP) conducted mining on Khasra No. 312/2/1/1/1 without obtaining the necessary permissions from the relevant departments. However, according to the available documents, respondent No. 09 i.e. Shri Sanjeev Kumar Jain was granted a mining lease for Khasra No. 312/2/1/1 and 312/2/2 (1.62 Hectares) by the Mining Department, Seoni. Additionally, the PP obtained Environmental Clearance (EC) from SEIAA on 21.07. 2015, for an area of 1.75 hectares at the same Khasra no. and consent to operate from MPPCB. It is necessary to mention that the land of

		Khasra no. 312/2/1/1 and 312/2/2 is privately owned by the respondent no. 09. Copies of the mining lease, EC, and Consent of mine and stone crusher obtained from MPPCB are enclosed as **ANNEXURE-9.**
4.	That, the project proponents of the Stone Crushing units in greed of earning profits extended their mining activities and completely made it is Commercial Zone. Firstly, the Stone Crusher plant excavated the minerals from the allocated mining area beyond the permissible limit and secondly excavated minerals from the agricultural land which was never allocated for mining purposes, but the same was used by the project proponents resulting in loss to the environmental at large, also, there has been no compliance of the guide lined issued by the MPPCB as there exist no air control devices to filter out the dust emissions and no suitable water sprinkles are installed in the mining area to suppress the fugitive dust emission which is against the settled environmental principles and precedents laid down by the Hon'ble Tribunal and Madhya Pradesh Pollution Control Board guidelines which are mentioned in the consent order as well. Moreover, there is no greenbelt area or plantation within 5 meters of the periphery of the stone	The petitioner has alleged that project proponents are operating in such a way that they have made it a commercial zone. It is necessary to mention that stone-crushing units situated in the said area are located at a sufficient distance from each other. Thus, these units are stand-alone stone-crushing units rather than stone-crusher clusters in nature. The petitioner also alleged that the areas in question are agricultural land and never allocated for mining. Land of Khasra No. 312/2/1/1/ and 312/2/2 is private land which is owned by respondent no. 9. From the mining lease documents and EC attached as **ANNEXURE-09**, it can be ascertained that respondent no. 9 has obtained a mining lease for the same land from the mining department and necessary permissions from respective departments. The Seemankan report prepared by the revenue department and production data provided by the mining department shows that respondent no. 09 has carried out excavation only within the areas allotted for mining purposes. Copy of "Seemakan" report and production data of respondent no.

	crusher unit to improve the environment.	09 are enclosed as **ANNEXURE-10** and **ANNEURE-07.** Furthermore, the status of compliance of various environmental conditions can be seen under the "Status of Compliance of Environmental conditions" head.
5.	That, the Petitioner being the resident of an area which is at a distance of almost 60 kms. from the area in question visits the area almost every day and while passing by from the area in question noticed the disaster being done by the Respondent No. 7 to 10 to the environment as the Respondents have excavated the mining area to its fullest capacity and have also destroyed the adjacent agricultural land completely by digging 12-15 meters deep resulting in huge pits, wherein the respondent authorities whose duty is to monitor such illegal activities and irregularities on regular basis are just acting as silent spectators. That, being distressed with the harmful crushing activities and blasting done by the Project Proponents, the Petitioner decided to put this issue before this Hon'ble Tribunal.	As per Production data provided by the mining department Seoni, it is found that PP Respondent No. 08 has done production of capacity 16958 cubic meters in the year 2020 while the consented production capacity from MPPCB was only 16530 cubic meters. Therefore, PP has exceeded production by 428 cubic meters (Approximately 2.589%) in the year 2020. PP had exceeded production without obtaining expansion of consented capacity in the year 2020. Thus, PP is liable for imposition of EC for exceeded quantity for that particular year. "Seemankan" report prepared by the revenue department after extensive land measurement reveals that the respondent 09 has not carried out illegal excavation beyond the mining lease area. Production data provided by the mining department Seoni as enclosed above, also reveals that PP has not carried out excavation beyond the permitted capacity of EC and consent. Furthermore respondent no. 10 i.e. Shri Vijay Kumar Jain, neither owns any mine nor any crusher. Information received from respondent no. 10 is enclosed as **ANNEXURE-11**.

(C) **<u>Status of Compliance of Environmental Conditions: -</u>** The status of compliance of various environmental conditions as observed during site inspection dated 16.08.2024 and 13.09.2024 is as follows: -

1. **<u>Respondent No. 07 & 08 (M/S Jain Stone Crusher and M/S Deepak Kumar Jain Bolder Mine located at Khasra No. 295): -</u>** Following are the compliances made by respondent no. 7 & 8 i.e. Shri Deepak Kumar Jain: -

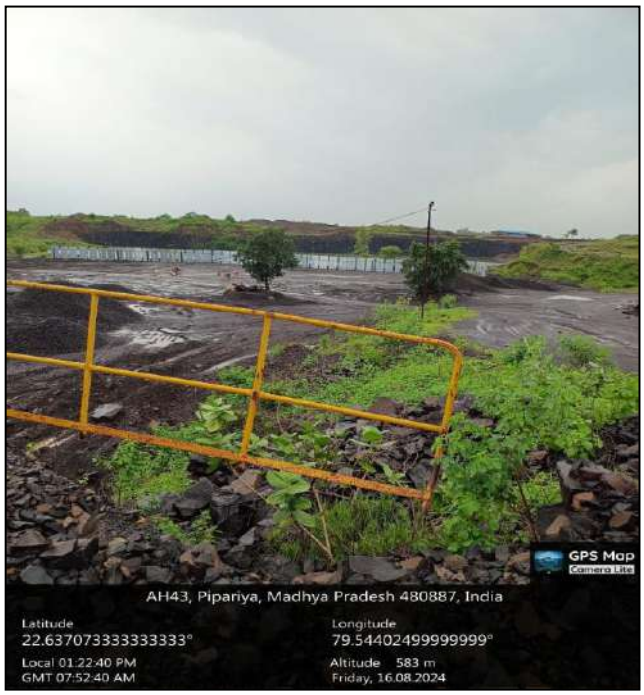
(i) The stone crusher is located approximately 150 meters away from the boundary of National Highway No. 44, with no residential areas within the 500-meter radius.

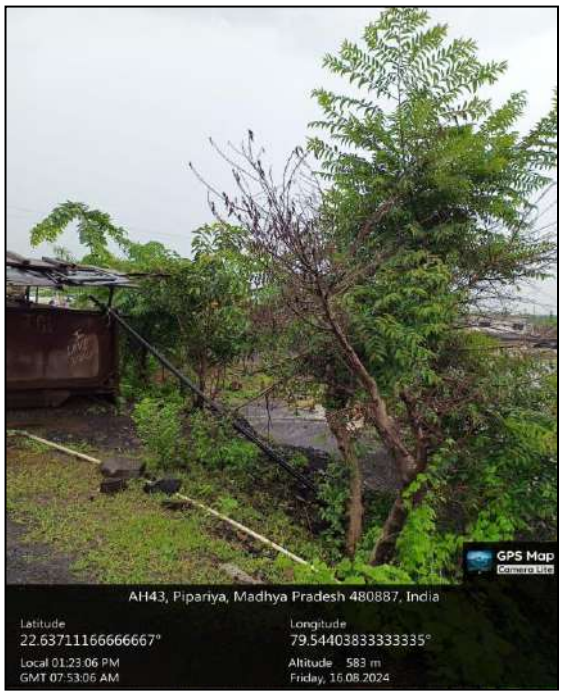
(ii) The Project Proponent (PP) has constructed an approach road using murrum for vehicle movement.

(iii) The stone crusher is situated approximately 15 feet below the ground level, and this unique topography serves as a natural barrier.

(iv) PP has covered all the conveyor belts as well as screens using GI sheets.

(v) PP has carried out plantation on the periphery of the mining lease area.





(vi) PP has fenced the mining area using steel wires also there exists munnares on the periphery of mining lease area.

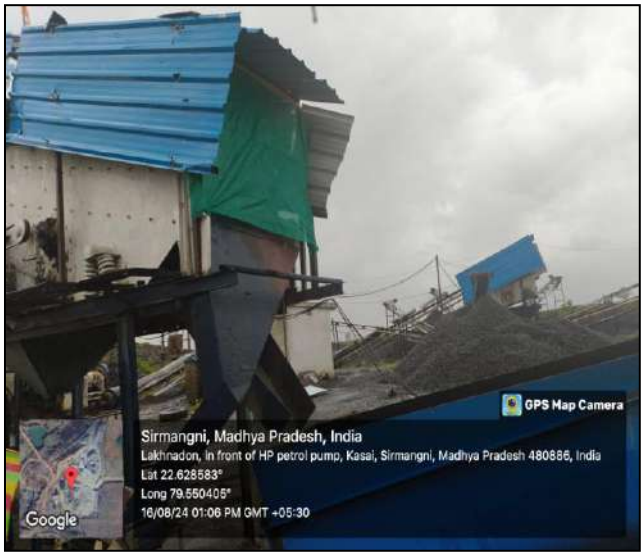
2. **<u>Respondent No. 09 (M/S Sanjeev Kumar Jain Bolder Mine located at Khasra No. 312/2/1/1 and 312/2/2): -</u>** Following are the compliances made by respondent no. 9 i.e. Shri Sanjeev Kumar Jain: -

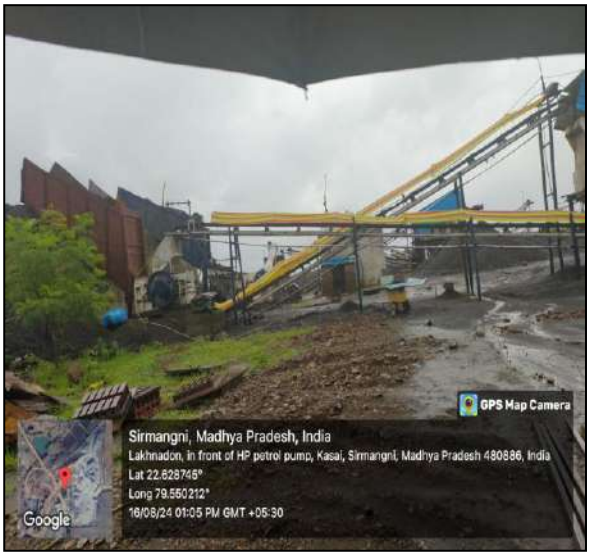
(i) PP has fenced the mining area using steel wires. Also there exists Munnare on the periphery of the mining lease area.

(ii) The stone crusher M/s Jain Stone crusher in the Shri Sanjeev Kumar Jain is located approximately 400 meters away from the boundary of National Highway No. 44, with no residential areas, or educational institutions within the 500-meter radius.

(iii) There exists an unmetalled road connecting the stone crusher to the nearby Highway for the movement of vehicles.

(iv) PP has covered the screens using GI sheets and conveyor belts using colored nets.





(v) On the roadside, the stone crusher has a boundary wall approximately 8-10 feet high, while the other sides are enclosed with a boundary wall made of GI sheets.

The Project Proponent (PP) has also planted some trees along the periphery of the stone crusher.

3. **<u>Respondent No. 10 i.e. Shree Vijay Kumar Jain: -</u>** In the petition, Shri Vijay Kumar Jain is listed as Respondent No. 10. However, as per the information available with the Mining Department Seoni and MPPCB as well, there is no stone crusher or mining lease exist in the name of Shri Vijay Kumar Jain, Respondent No. 10.

(D) GPS Photographs taken during the SEEMANKAN site inspection dated 13.09.2024 are enclosed as **<u>ANNEXURE-12</u>**.

(E) **<u>Action Taken By MPPCB: -</u>**

(i) In compliance with the O.M. issued by MoEF&CC dated 28.04.2023, the Board has written a letter vide letter No. 1229 dated 02.09.2024 directing respondent no. 09 to shut down its mining and stone crushing operations beyond 27.10.2024. A copy of the letter is enclosed as **<u>ANNEXURE-13</u>**. Further as per the order dated

08.08.2024 passed in Jayant Kumar v MOEF&CC and Ors the Hon'ble National Green Tribunal, Principal Bench, New Delhi had directed that mining leases continuing pursuant to ECs granted by DEIAAs upto 11.12.2018, must be appraised/re-appraised by concerned SEIAAs within three months. The relevant para of this judgment is as follows:

" *142. Therefore, a reasonable view need to be taken in this matter. To meet the ends of justice and also to implement the environmental laws and applying the Precautionary Principle and Sustainable Development, we are of the view that mining leases continuing pursuant to ECs granted by DEIAAs upto 11.12.2018, must be appraised/re-appraised by concerned SEIAAs within three months from this judgment. Thereafter, if no decision is taken in favour of mining lease holders or no appraisal is made, the mining by lease holders who have been granted ECs by DEIAA shall not be allowed to operate. Further in all those cases where ECs have been granted by DEIAAs on and after 12.12.2018, such mining leases shall not be allowed to operate forthwith since such ECs are illegal. In such cases appraisal has to be made by concerned SEIAA and ECs are to be granted in accordance with the provisions of EIA 2006 as amended from time to time.*

143. In order to avoid any doubt, we also make it clear that MoEF&CC would also make necessary rectifications/corrections in OMs already issued including OM dated 28.04.2023 so as to cover ECs granted by DEIAA from 15.01.2016 to 11.12.2018 instead of confining it to 13.09.2018 for appraisal/re-appraisal by SEIAA."

(ii) The Board has directed the respondents for future plantation on the periphery of the mine and stone crusher.

(iii) Respondent No. 08 exceeded production in the year 2020 by 428 cubic meters from consented capacity without obtaining expansion of consented capacity. Therefore, Proposal of imposition of Environmental Compensation (EC) on

Respondent No.08 (Shri Deepak Kumar Jain) for the violated quantity has been sent to MPPCB Head office for approval. Copy of the proposal is enclosed as **Annexure-14**

(F) **Action taken by Mining Department Seoni: -** Following actions has been taken by the Mining department under M.P. Minor Minerals Rules,1996 due to violation of terms and conditions specified in the mining lease agreements against Respondent No. 08 and 09: -

(i) The mining department Seoni has imposed penalty of Rs. 6,00,000 followed by a show cause notice on respondent No. 08 i.e. Shri Deepak Kumar Jain under rule 30(27) of M.P. Minor Minerals Rules,1996 vide its letter no.961 dated 19.09.2024. Copy of letter is enclosed as **ANNEXURE-15**.

(ii) The mining department Seoni has imposed penalty of Rs. 4,00,000 followed by a show cause notice on respondent No. 09 i.e. Shri Sanjeev Kumar Jain under rule 30(27) of M.P. Minor Minerals Rules,1996 vide its letter no.962 dated 19.09.2024. Copy of letter is enclosed as **ANNEXURE-16**.

(G) **Recommendation: -** Based on the observation made during the site inspection, the following are recommendations: -

(i) Peripheral plantation was seen but the same needs to be further strengthened along the barrier zone for better dust mitigation.

(ii) Revalidation of Environmental Clearance from SEIAA shall be obtained by respondent No. 08 i.e. for M/S Deepak Kumar Jain Bolder Mines for mining operations beyond 27.10.2024.

(iii) Telescopic chute arrangements must be installed around the crushed stone stockpiles of smaller size i.e. Zero Gitti.

(iv) An effective water sprinkling system shall be installed in the stone crusher area.

(v) Thick plantation shall be made in the barrier zone of the mining lease area and stone crusher boundary area.

(Sohan Salame) Mining Officer Seoni	(Alok Kumar Jain) Regional Officer M.P.P.C.B. Jabalpur	(Suneeta Khandayat) ADM, District Seoni

कार्यालय कलेक्टर (खनिज शाखा) सिवनी

Annexure 1

E-mail ID- modgmseo@mp.gov.in

क्रमांक / 812 /खनिज/ 2024 सिवनी, दिनांक 30 / 07 / 2024

प्रति,

सदस्य सचिव,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई–5 अरेरा कालोनी,
भोपाल ।

विषय :– माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण कमांक 146 / 2024 किशोर आनंद श्रीवास्तव आ0 श्री नंद किशोर श्रीवास्तव विरूद्ध मध्यप्रदेश शासन व अन्य) द्वारा दिनांक 4.7.2024 को पारित निर्णय आदेश के अनुपालन में।

संदर्भ :– आपका पत्र क. 2244 / विधि / NGT(CZ) / प्रनिबो / 24 भोपाल दिनांक 10.07.2024

–0–

उपरोक्त विषयान्तर्गत संदर्भित पत्रानुसार माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण कमांक 146 / 2024 (CZ) किशोर आनंद श्रीवास्तव आ0 श्री नंद किशोर श्रीवास्तव विरूद्ध मध्यप्रदेश शासन व अन्य) जो कि मे0 जैन स्टोन क्रेशर पार्ट0 दीपक कुमार जैन एवं श्री संजीव कुमार जैन द्वारा अवैध उत्खनन किये जाने संबंधी है । प्रकरण में दिनांक 04.07.2024 को पारित आदेश के अनुपालन में उक्त आदेश में संयुक्त समिति का गठन कर, समिति को 06 सप्ताह में रिपोर्ट मा0 एनजीटी के समक्ष प्रस्तुत करने के निर्देश दिये गये हैं । प्रकरण में पारित आदेश दिनांक 04.07.2024 के अनुपालन में समिति हेतु सुश्री सुनीता खंडायत, अपर कलेक्टर, लखनादौन जिला सिवनी को प्रतिनिधि नामांकित किया जाता है। जिनका मोबाईल नम्बर– 9425876189 है ।

(कलेक्टर महोदय द्वारा आदेशित)

30/07/2024
सहायक खनि अधिकारी,
वास्ते कलेक्टर, सिवनी।

पृ0क0 / 812-A /खनिज/ 2024 सिवनी, दिनांक 30/07/2024

प्रतिलिपि:–

1– क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, छिन्दवाड़ा की ओर सूचनार्थ ।

2– सुश्री सुनीता खंडायत, अपर कलेक्टर, लखनादौन जिला सिवनी की ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित ।

30/07/2024
सहायक खनि अधिकारी,
वास्ते कलेक्टर, सिवनी।

Scanned with OKEN Scanner

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,भोपाल-462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com

LiFE Lifestyle for Environment

37

कमांक 2244 /विधि/NGT(CZ)/प्रनिबो/24, भोपाल, दिनांक /24,
10 JUL 2024

प्रति,

कलेक्टर,
कलेक्टर कार्यालय,
सिवनी(म.प्र)

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण कमांक 146/2024 (किशोर आनंद श्रीवास्तव विरूद्ध मध्यप्रदेश शासन व अन्य) में दिनांक 04.07.2024 को पारित आदेश के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा प्रकरण कमांक 146/2024 के अन्तर्गत पारित आदेश दिनांक 04.07.2024 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

" Issue raised in this application is illegal mining going on in the area of village Kasai, Tehsil Lakhnadon District Seoni (M.P.) on followng grounds :

"The respondent no. 7 and 8 are continuously flouting and violating the settled principle of law by carrying out mining over the area where no such minerals are left available and the excavation of the minerals to its capacity has already been done over the years in the past and under the garb of that mining lease of Khasra no.295 the respondent no.7 and 8 are excavating the minerals from the nearby Khasra's situated at village Kasai, Tehsil Lakhnadon, District - Seoni, Madhya Pradesh.

Secondly, the respondent no.7 to 10 are carrying out illegal mining and boundless crushing activities over the agricultural land bearing Khasra No. 312/2/1/1/1 admeasuring 3.53 hectares and various other Khasra's wherein 12-15 metres of deep excavation has been done by the respondent no.07 to 10 and have also vanished the entire seasonal drain of the area in question. Moreover, illegal mining activities is being carried out over an area wherein neither the mining lease has been obtained by the respondents, nor the consent to establish and consent to operate has been obtained from the concerned department by the respondent no.7 to 10. The indiscriminate and boundless crushing activities and blasting is going on at such a level that the excavation of minerals is going on beyond the permissible capacity resulting in huge irreparable loss to environment and the ecology of that area."

We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative from the Collector Seoni (M.P.)
(ii) One Representative of State Pollution Control Board, (M.P.)

The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in.

माननीय एनजीटी द्वारा पारित आदेशानुसार 6 सप्ताह में संयुक्त गठित कमेटी को रिपोर्ट प्रस्तुत करने के निर्देश है। प्रकरण की आगामी सुनवाई दिनांक 20.08.2024 को नियत है ।

अतः समिति हेतु आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके। बोर्ड की ओर से क्षेत्रीय अधिकारी, जबलपुर को प्रकरण का प्रभारी अधिकारी नियुक्त किया जाता हैं। जिनका मोबाईल नम्बर 9425134339 है ।

संलग्न :-एनजीटी आदेश ।

(ए.ए.मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

1 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, जबलपुर को निर्देशित किया जाता है कि गठित समिति के नामित अधिकारियो से समन्वय कर निर्धारित समयावधि में रिपोर्ट तैयार कर माननीय एनजीटी के समक्ष प्रस्तुत किये जाना सुनिश्चित करें ।

1846 | L e g a l - N G T

SCAN AnyScanner

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,भोपाल-462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5 सेक्टर, अरेरा कालोनी, भोपाल

क्रमांक 2435 /विधि/NGT(CZ)/प्रनिबो/2024 भोपाल,दिनांक /2024

आदेश

कार्यालयीन आदेश क्रमांक 2245 दिनांक 10.07.2024 में आंशिक संशोधन करते हुये माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच में विधाराधीन प्रकरण क्रमांक 146/2024 (किशोर आनंद श्रीवास्तव विरूद्व मध्यप्रदेश शासन व अन्य) में क्षेत्रीय अधिकारी, छिन्दवाडा के स्थान पर क्षेत्रीय अधिकारी, जबलपुर को प्रकरण का प्रभारी अधिकारी नियुक्त किया जाता है । क्षेत्रीय अधिकारी जबलपुर का मो.नं.–7000215502 है ।

डायरेक्टर पर्यावरण(विधि)

पृ.क. 2436 /विधि/NGT(CZ)/प्रनिबो/2024. भोपाल,दिनांक /2024

प्रतिलिपि :–

(1) कलेक्टर, कलेक्टर कार्यालय, सिवनी(मध्यप्रदेश) की ओर सूचनार्थ ।
(2) क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, जबलपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
(3) क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, छिन्दवाडा की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
(4) श्रीमती पारूल भदौरिया, रिटेनर, सी–609, यूसीआई लॉयर्स चेम्बर, भोपाल की ओर आवश्यक कार्यवाही हेतु प्रेषित।

डायरेक्टर पर्यावरण(विधि)
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,भोपाल

पंचनामा

Annexure 2

आज दिनांक 16/08/2024 को मा० एन० जी० टी० में प्रचलित अपील क्रमांक 146/2024 तथा कार्यालय कलेक्टर खनिज शाखा सिवनी के आदेश क्रमांक 868/2024 सिवनी दिनांक 13/08/24 के अनुपालन में शिकायत स्थल ग्राम - कसई तह० लखनादौन जिला सिवनी स्थित भूमि खसरा नं० 295 रकबा 3.38 तथा ख० नं० 312/2/1,अ/1,अ/2 रकबा 1.62 हे० क्षेत्र पर स्वीकृत उत्खनित पट्टा क्षेत्र का स्थल निरीक्षण, अपर कलेक्टर महोदय की अध्यक्षता में खनिज अधिकारी, वैज्ञानिक (प्रदूषण नियंत्रण बोर्ड - जबलपुर), सहायक संचालक एवं खनिज अमले के संयुक्त दल द्वारा किया गया। जांच दौरान अपीलकर्ता श्री किशोर आनंद श्रीवास्तव उपस्थित रहे। मौका जांच अनुसार ख० नं० 312/2/1, 312/2/2 रकबा 1.62 हे० क्षेत्र पर उत्खनित पट्टा 5 वर्षीय अवधि (04/03/2022 - 03.03.2032) के लिए श्री संजीव जैन निवासी लखनादौन को स्वीकृत होकर संचालित है। ख० नं० 295 रकबा 3.38 हे० क्षेत्र पर उत्खनित पट्टा 5 वर्षीय अवधि (30.03.2018 - 29.03.2028) के लिए श्री दीपक जैन निवासी लखनादौन को स्वीकृत होकर संचालित है। ख० नं० 295 की सीमा से लगे ख० नं० - 294 के ओजिक भाग में पूर्व से उत्खनित गड्ढा पाया गया जिसमें पूर्व में सड़क निर्माण कम्पनी संयोग प्रा० लि० को अस्थायी अनुज्ञा जारी की गई थी। किरीत्तन/उत्खनन निरंतर वर्षा होने से उक्त क्षेत्रों का सीमांकन एवं खनन क्षेत्र की गहराई का माप किया जाना संभव नहीं होने से सीमांकन नहीं किया जा सका। वर्तमान में वर्षा होने से सीमांकन कार्य एवं जांच कार्यवाही नहीं की जा सकी। जांचकार्यवाही एवं सीमांकन कार्य संयुक्त दल द्वारा पुनः पृथक से की जावेगी।

Dr. Vinay Khare
Scientist PCB
Jabalpur.

Tech. 16/8/24

16/08/24

16/08/24
Abhishek Singh
mi/mining Surveyor

Jaikishan Kuberan PCB 16/08/2024

Shivdatt

RDM 16/8/24

बालाराम कोटवार

Scanned with OKEN Scanner

पंचनामा

आज दिनांक 13/09/2024 को माननीय राष्ट्रीय हरित अधिकरण (NGT) भोपाल बेंच के प्रकरण क्रमांक 146/2024 (CZ) (किशोर आनंद श्रीवास्तव आदि बनाम किशोर श्रीवास्तव विरुद्ध म०प्र० शासन व अन्य) में दिनांक 4.07.2024 को पारित आदेश के अनुपालन में तथा कार्यालयीन पत्र क्रमांक 934/खनिज/2024 सिवनी दिनांक 30/09/2024 के अनुक्रम में क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड जबलपुर/छिन्दवाड़ा, खनिज अधिकारी सिवनी, तहसीलदार लखनादौन, खनि निरीक्षक तथा खनिज व राजस्व अमले (राजस्व निरीक्षक, हल्का पटवारी) के संयुक्त दल द्वारा ग्राम कुलई तह० लखनादौन जिला सिवनी स्थित भूमि खसरा नं० 312/2।। , 312/2।2 (नया ख.नं० 312/2।।।) रकबा 3.93 में से 1.22 एवं क्रमशः रकबा 0.40 हे० कुल 1.62 हे० भूमि पर श्री संजीव कुमार जैन निवासी लखनादौन को स्वीकृत उत्खनन पट्टा क्षेत्र का सीमांकन कार्य किया गया। सीमांकन कार्य दौरान पटवारी एवं अन्य आसीगण उपस्थित रहे। अपीलकर्ता से दूरभाष पर संपर्क किया गया। अपीलकर्ता द्वारा सीमांकन दौरान उपस्थित रहने में असमर्थ होना बताया गया। खसरा नं० 312/2।। , 312/2।2 में पूर्व में कुल रकबा 3.75 हे० क्षेत्र में पटटेदार को खदान स्वीकृत की। द्वितीय नवीनीकरण में उक्त रकबा 1.62 हे० स्वीकृत है। पूर्व का उत्खनित गड्ढा वर्तमान स्वीकृत क्षेत्र से लगा है। पंचनामा मौके पर तैयार किया हस्ताक्षर किये सो सत्य है।

Tah.

13/09/2024

Sdeolanipal (CZ) 13/09/24

Sdeolanipal (CZ) 13/09/2

Sdeolanipal (CZ) 13/09/24 R.O. MPPCB Jab Mpr

Bhuvaltar 13/09/2024

Jabalpur 13/09/24 SDO Sausar MPPCB

1) श्री संजीव जैन प्रो० लखनादौन (पटेदार) Sjeonar

2) श्री स्वनिल जैन आ० संजीव जैन

3) कोटवार-ग्राम कुलई - बालाराम कोटवार बालाराम मारिया

प्रकाश मरकोले प्रकाश S/o श्री मारिया ग्राम कोटवार सिवनी मालवा

Scanned with OKEN Scanner

पंचनामा

आज दिनांक 13/09/2024 को माननीय राष्ट्रीय हरित अधिकरण (NGT) भोपाल बेंच के प्रकरण क्रमांक 146/2024 (CZ) (किशोर आनंद श्रीवास्तव आदि विरुद्ध म0 प्र0 शासन व अन्य) में दिनांक 04.07.2024 को पारित आदेश के अनुपालन में तथा कार्या0 आदेश क्र0 934/खनिज/2024 सिवनी दिनांक 10/09/2024 के अनुक्रम में क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय प्रदूषण नियंत्रण बोर्ड छिन्दवाड़ा/जबलपुर, खनिज अधिकारी सिवनी, तहसीलदार लखनादौन, खनिज निरीक्षक तथा खनिज व राजस्व अमले के संयुक्त दल द्वारा ग्राम कुसई तह0 लखनादौन जिला- सिवनी स्थित भूमि ख0न0 295 रकबा 3.00 हे0 क्षेत्र पर दस वर्षीय स्वीकृत उत्खनन पट्टा क्षेत्र का सीमांकन कार्य किया गया। सीमांकन कार्य दौरान पटवारी एवं अन्य साक्षीगण उपस्थित रहे। आवेदक कर्ता से दूरभाष में संपर्क किया गया। आवेदक कर्ता द्वारा मौके दौरान उपस्थित रहने में असमर्थ होना बताया गया। मौके पर ख0न0 295 से लगा हुआ ख0न0 294 में पूर्व से उत्खनित गड्ढा होना पाया गया। उपस्थितों द्वारा बताया गया कि ख0न0 294 में रोड कम्पनी सेंगमांगा लि0 द्वारा उत्खनन की अनुमति के आधार पर किया गया है। ख0न0 295 के पूर्व दिशा में ख0न0 274/1 में रकबा 0.65 हे0 में कमलेश/श्री राहुल जैन की उत्खनन पट्टा स्वीकृत था। जिसके उत्खनित गड्ढे में पानी भरा होना पाया गया। पंचनामा मौके पर तैयार किया पढ़कर हस्ताक्षर किये सो सत्य है।

13/09/24

Teh

13/09/2024

13/09/24
I.R.O. MPPCB
Jabalpur

1) श्री दीपक जैन
पि0 लखनादौन पटेदार

2) श्री विजय जैन

3) ग्राम-कोटवार कुसई बालाराम कोटवार

Jaiswal
13/09/24
SDO/MPPCB

प्रेमलाल कोटवार
(प्रेमलाल भारिया s/o श्री)
ग्राम कोटवार सिरमानी)

दीपक जैन s/o दीपक जैन

Scanned with OKEN Scanner

Annexure 4

कार्यालय कलेक्टर (खनिज शाखा) सिवनी ।

अंतिम आदेश

कमांक / 5०0९ / खनिज / उ0प0 / 2018 सिवनी, दिनांक 16/04/2018

मध्यप्रदेश गौण खनिज नियम–1996 के नियम–6 तथा नियम–18 (2) एवं नियम–22 के अनुकमांक –6 के तहत आवेदक श्री दीपककुमार जैन आ0 श्री इंदरचंद जैन नि0 लखनादौन तह0 लखनादौन जि0 सिवनी को ग्राम कसई, ग्राम पंचायत सिरमंगनी, प0ह0नं0 72, रा0नि0मं0 लखनादौन, तहसील लखनादौन जि0 सिवनी के ख0 नं0 295 का रकबा 3.38 हे0 में से 3.00 हे0 क्षेत्र पर यांत्रिक किया द्वारा निर्मित गिट्टी आधारित खनिज पत्थर वास्ते स्टोन केशर हेतु उत्खनि पट्टा **दिनांक 30.3.2018 से 29.3.2028 तक अवधि 10 वर्ष** के लिए कलेक्टर सिवनी के आदेश दिनांक 30.3.2018 के अनुसार निम्न शर्तो के अधीन अंतिम स्वीकृति प्रदान की जाती है ।

2 आवेदक मध्यप्रदेश गौण खनिज नियम–1996 के प्रावधानों का पालन करने के लिए बाध्य होगा । पट्टाधारी आवेदक शासन द्वारा समय–समय पर जारी नियमों / संशोधनों / आदेशों एवं निष्पादित होने वाले एग्रीमेंट की शर्तो का पालन करने के लिए बाध्य होगा ।

3 एग्रीमेंट निष्पादन कार्यवाही के लिए लगने वाले कागजात की जानकारी कार्यालय से प्राप्त करें । तदानुसार एग्रीमेंट की कार्यवाही तीन माह के अंदर अनिवार्य रूप से पूर्ण करावें, अन्यथा स्वीकृत आदेश निरस्त करने की कार्यवाही प्रारंभ की जावेगी ।

4 अनुबंध निष्पादन हेतु वर्तमान खसरा एवं नक्शा की नकल तहसीलदार से सत्यापित प्रस्तुत करना होगा ।

5 अनुबंध निष्पादन हेतु नियमानुसार जमानत जो कि 500.00 रू0 के स्टाम्प पेपर पर होगा । उक्त जमानतनामा तहसीलदार से सत्यापित कराकर प्रस्तुत करना होगा ।

6 अनुबंध हेतु स्वीकृत क्षेत्र की तीन कोनो की पोष्टकार्ड साईज की फोटो प्रस्तुत करना होगा ।

7 अनुबंध हेतु स्वयं का पेनकार्ड, आधार कार्ड, निजी भूमि होने पर उसकी ऋणपुस्तिका मूल प्रस्तुत करना होगा ।

8 अनुबंध हेतु दो गवाहों के आई0डी0 प्रस्तुत करना होगा ।

उपरोक्त शर्तो के अतिरिक्त पर्यावरण सम्मति में दी गई निम्नानुसार शर्तो का भी पालन करना अनिवार्य होगा ।

4(1) आवेदक स्वीकृत क्षेत्र की पंजीयन अनुबंध कार्यवाही होने के पूर्व किसी भी प्रकार की माईनिंग गतिविधियां प्रारंभ नहीं करेगा ।

4(2) आवेदक पट्टेदार खदान की औसतन गहराई लीज समाप्ति तक केवल 6 मीटर से अधिक गहराई तक ही उत्खनन करना होगा इससे ज्यादा होने पर तत्काल कार्य बंद करना होगा इसके उपरांत भी उत्खनन किया जाना पाया गया तो नियमानुसार कार्यवाही की जावेगी ।

4(3) The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department the appropriate amount as estimated for the activity by mining department has to be deposited with the collector to take up the activity after the mine is exhausted.

4(4) आवेदक / पट्टेदार उत्खनन स्थल पर गढ्ढों से बाहर गौण खनिज निकालने के लिये सुरक्षित सीढ़िया अपने स्वयं के व्यय पर निर्मित करानी होगी साथ ही खुदाई एरिया के चारों तरफ फेंसिंग भी करना अनिवार्य होगा ।

4(5) आवेदक / पटटेदार स्वीकृत क्षेत्र पर किसी भी प्रकार दुर्घटना घटित होने या लापरवाही बरतने पर स्वयं आवेदक जिम्मेदार रहेगा । साथ ही परिवहन किये जाने वाले खनिज को वाहन में ढंककर परिवहन कराना / करना होगा एवं वन क्षेत्र से परिवहन किया जाना भी प्रतिबंधित रहेगा ।

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 24/04/2018 14:08:16 from IP No: 47.247.188.208.
B. 115956-Dipak Kumar Jain Bolder Mines (Area 3.00 Hect) accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

//2//

4(6) आवेदक/पट्टेदार स्वीकृत स्थल पर नियमानुसार भू–प्रवेश की कार्यवाही उपरांत ही प्रवेश करेंगे साथ ही भू–प्रवेश के पूर्व मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड जबलपुर से विधिवत जल एवं वायु की सम्मति प्राप्त करना अनिवार्य होगा एवं उनकी सम्मति में दिये गये निर्देशों का पालन करना अनिवार्य होगा ।

4(7) आवेदक स्वीकृत स्थल पर उत्खनन की नियमानुसार अनुमती मिलने उपरांत खनिज का परिवहन ढके वाहनों से ही करना होगा तथा खुदाई स्थल से गौण खनिज का उठाव उचित माध्यम से करना अनिवार्य होगा ।

4(8) आवेदक/पट्टेदार स्वीकृत पट्टा क्षेत्र पर नियमानुसार वृक्षारोपण करना अनिवार्य होगा साथ ही प्रत्येक वर्ष पर्यावरण की दृष्टि से वृक्षों की बढ़ोत्तरी का ध्यान रखना होगा ।

4(9) आवेदक द्वारा स्वीकृत स्थल से ही उत्खनन किया जायेगा वन क्षेत्र की सीमा में उत्खनन प्रतिबंधित रहेगा ।

4(10) Lessee Holder Appropriate activities shall be taken for social Up-liftment of the Region, Funds reserved towards the same be utilized though "Gram Panchayat" अर्थात ग्राम पंचायत क्षेत्र अंतर्गत होने वाली गतिविधियों में अपनी सहभागिता सुनिश्चित करना अनिवार्य रहेगा । इसके अतिरिक्त पर्यावरण विभाग भोपाल द्वारा अनापत्ति में वर्णित अन्य और शर्तो का पालन करना अनिवार्य होगा ।

4(11) रायल्टी राशि जमा करने उपरांत ही खनिज परिवहन करना अनिवार्य होगा ।

(कलेक्टर द्वारा आदेशित)

सहायक खनि अधिकारी,
वास्ते कलेक्टर, सिवनी ।

पृ0क0/570 /खनिज/उ0प0/2018 दिनांक 16/04/2018

प्रतिलिपि:–

1 मुख्य कार्यपालन अधिकारी, जिला पंचायत, सिवनी ।
2 अनुविभीय अधिकारी (राजस्व) लखनादौन।
3 वन मंडलाधिकारी उत्तर सामान्य वन मंडल सिवनी ।
4 मुख्य कार्यपालन अधिकारी, जनपद पंचायत लखनादौन ।
5 महाप्रबंधक, जिला उद्योग केन्द्र सिवनी की ओर आवश्यक कार्यवाही हेतु प्रेषित ।
6 क्षेत्रीय अधिकारी, म0प्र0 प्रदूषण नियंत्रण बोर्ड जबलपुर की ओर सूचनार्थ ।
7 तहसीलदार लखनादौन की ओर सूचनार्थ । संबंधित हल्का के पटवारी अभिलेखों में अंकन कराया जाना सुनिश्चित करें ।
8 सरपंच, ग्राम पंचायत, सिरमंगनी, जनपद पंचायत लखनादौन ।
9 खनि निरीक्षक सिवनी (लखनादौन क्षेत्र) की ओर आवश्यक कार्यवाही किये जाने हेतु ।
10 पटटेदार /आवेदक श्री दीपककुमार जैन आ0 श्री इंदरचंद जैन नि0 लखनादौन तह0 लखनादौन जि0 सिवनी को सूचनार्थ एवं पालनार्थ । आप एग्रीमेंट तीन माह के अंदर पूर्ण करावें साथ ही क्षेत्रीय अधिकारी, म0प्र0 प्रदूषण नियंत्रण बोर्ड क्षेत्रीय कार्यालय जबलपुर से सम्मति प्राप्त कर प्रस्तुत करें ।

सहायक खनि अधिकारी,
वास्ते कलेक्टर, सिवनी ।

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 24/04/2018 14:08:16 from IP No: 47.247.188.208.
B. 115956-Dipak Kumar Jain Bolder Mines (Area 3.00 Hect) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, सिवनी

क्रं./86/खनिज/ DEIAA Noc/2017

सिवनी दिनांक : 15/2/2018

प्रति,

श्री दीपक जैन
निवासी सिवनी
जिला सिवनी

विषय :– प्रकरण 91/2016 श्री दीपक कुमार जैन निवासी जिला सिवनी को ग्राम कसई तहसील लखनादौन जिला सिवनी के खसरा क. 295 रकवा 3.00 हे0 (मात्रा 16530 घ.मी. प्रतिवर्ष) क्षेत्र के उत्खनि पट्टा हेतु पूर्व पर्यावरणीय अनापत्ति बावत्।

–0–

विषयांतर्गत आवेदन डिया में EIA नोटिफिकेशन 2006 के तहत समस्त अभिलेखों सहित पर्यावरणीय अनुमति हेतु को प्रस्तुत किया गया है जिसका प्रकरण कं0 91/2016 है। राजपत्र दिनांक 20.1.16 के तहत DEIAA एवं DEAC के गठन के पश्चात् EIA नोटिफिकेशन 2006 के तहत निर्धारित आवेदन, खनन योजना, पर्यावरण प्रबंध योजना तथा अन्य दस्तावेज प्रस्तुत किये गये है। जिसका आंकलन जिला स्तरीय विशेषज्ञ आंकलन समिति द्वारा किया गया।

1. स्वीकृत क्षेत्र से 10 कि.मी. की परीधि में नेशनल पार्क, अभ्यारण इको सेंसेटिव जोन तथा अर्न्तराज्यकीय सीमा नहीं है। 500मी.केदायरे में मानव बसाहट,चिकित्सालय,पुरातत्व धरोहर आदि नहीं है, नेशनल हाइवे 195 मी.,नदी100मी. पर है। स्वीकृत क्षेत्र से 250 मीटर के अंदर वन क्षेत्र नहीं है।

   उत्खनि पट्टा का प्रोजेक्ट 16530 घ0मी0 प्रतिवर्ष उत्पादन क्षमता का है, खनन संक्रियाएं (Opencast/ semi mechanized) विधि द्वारा किया जावेगा।

2. वन एवं पर्यावरण मंत्रालय के नोटिफिकेशन दिनांक 14 सितम्बर 2006 के प्रावधानों के तहत प्रोजेक्ट पर विचार किया गया।

3. पैरा II में उल्लेखित जानकारी तथा अन्य दस्तावेजों के आधार पर DEIAA की बैठक दिनांक 11.1.18 को प्रकरण पर विचार किया गया तथा DEAC की बैठक की अनुशंसाओं को स्वीकार करने का निर्णय लिया गया।

   अतः उत्खनि पट्टा (Opencast/ semi mechanized) ग्राम कसई तहसील लखनादौन खसरा कं. 295 रकवा 3.00 हे0 जिला सिवनी उत्पादन क्षमता 16530 घ0मी0 प्रतिवर्ष के लिए पट्टे की अवधि तक श्री दीपक कुमार जैन को DEIAA एवं

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 24/04/2018 14:08:07 from IP No: 164.100.196.120.
B. 115956-Dipak Kumar Jain Bolder Mines (Area 3.00 Hect) accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

DEAC द्वारा अनुशंसित शर्तों के पालन में Standard शर्तों के साथ पूर्व पर्यावरणीय अनुमति जारी किया जाता है।

(अ). विशेष शर्ते–

1. खदान की गहराई अनुमोदित खनन योजना अनुसार होना चाहिये। एवं पत्थर का उत्खनन अनुमोदित खनन योजना अनुसार 16530 घ.मी. वार्षिक से अधिक न हो।
2. खदान में नियंत्रित ब्लास्टिंग की जावेगी, जिससे जिससे मानव बसाहट पर कोई प्रतिकूल प्रभाव न पड़े।
3. स्वीकृत खदान क्षेत्र के चारो ओर सुरक्षा की दृष्टि से फेन्सिग की जावे फेंसिंग किये जाने के पश्चात ही खनन कार्य की अनुमति दी जावेगी।
4. भूजल स्तर को बनाये रखने हेतु खनन योजनाबद्ध तरीके से किया जावे।
5. प्रदूषण को नियंत्रित करने हेतु पर्याप्त वृक्षारोपण किया जावे। जिसे यथावत बनाये रखना होगा एवं रखरखाव किया जाना होगा।
6. केशर डस्ट को नियंत्रित करने हेतु जल छिडकाव की पर्याप्त व्यवस्था की जावे।
7. केशर के छन्ने को मेटल शीट से कवर्ड किया जाना सुनिश्चित किया जावे।
8. पटटेदार खनन संक्रियाओं के दौरान सावधानी रखें।
9. परियोजना प्रस्तावक द्वारा नेशनल हाइवे व नदी की ओर बंड बनाकर वृक्षारोपण किया जावे एवं देखरेख किया जावे।
10. स्वीकृत खदान क्षेत्र के चारों ओर हरित पटटी तैयार की जावे।
11. पर्यावरण प्रदूषण को नियंत्रण करने के लिये पटटेदार को योजनाबदध प्रयास करना होगा।
12. प्रदूषण को नियंत्रित करने हेतु पर्याप्त वृक्षारोपण किया जावे ।
13. स्वीकृत क्षेत्र में नदी व नेशनल हाइवे के विपरीत दिशा में केशर प्लांट लगाया जावे। जिससे केशर प्लांट की दूरी अधिकतम हो।
14. पट्टेदार खनन योजना अनुसार खनन कार्य किया जाना सुनिश्चित करें।
15. DEIAA एवं DEAC को प्रस्तुत किये गये प्रोजेक्ट से संबंधित समस्त जानकारियों के लिए परियोजना प्रस्तावक जबाबदार होगा।
16. खनिज का परिवहन कवर्ड वाहनों में किया जावे।
17. म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर से आवश्यक अनुमति लेना अनिवार्य है तथा म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर के निर्देशों के तहत वायु प्रदूषण को नियंत्रित करने केशर पर समस्त उपाय किया जावे।
18. स्वीकृत क्षेत्र को उचित साधनों द्वारा सुरक्षित करना होगा।
19. खदान पर प्रस्तावित वृक्षारोपण के तहत हरित पट्टी तैयार करना होगा तथा रिप्लेसमेंट के साथ पेड–पौधे जीवित रखना होगा।
20. वनक्षेत्र से परिवहन नहीं किया जावे।
21. क्षेत्र के सामाजिक उत्थान हेतु उचित कियाकलाप किये जावे उक्त कार्य हेतु बजट का उपयोग ग्राम पंचायतों द्वारा किया जावेगा।

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 24/04/2018 14:08:07 from IP No: 164.100.196.120.
B. 115956-Dipak Kumar Jain Bolder Mines (Area 3.00 Hect) accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

15. परियोजना प्रस्तावक द्वारा खदान मजदूरों के विश्राम करने तथा पेयजल की पर्याप्त व्यवस्था सुनिश्चित किया जावे।

16. धूल वाले क्षेत्र में काम करने वाले मजदूरों को Dust Mask उपलब्ध कराना होगा तथा मजदूरों को सुरक्षा तथा स्वास्थ्य के संबंध में जानकारी तथा प्रशिक्षण की व्यवस्था की जावे।

17. प्रोजेक्ट साइट पर डिस्पेन्सरी की सुविधा सुनिश्चित किया जावे।

18. पर्यावरण अनुमति की एक–एक प्रति संबधित अधिकारियों को तथा स्थानीय निकाय जैसे पंचायत एवं नगरपालिका, जैसी भी स्थिति हो, को उपलब्ध कराया जावे।

19. पर्यावरण सुरक्षा को दृष्टिगत रखते हुए मंत्रालय या अन्य सक्षम प्राधिकारियों द्वारा शर्तो को संशोधित किया जावेगा या अन्य नई शर्ते लगाई जावेगी।

20. परियोजना प्रस्तावक द्वारा गलत जानकारी देने या पर्यावरण अनापत्ति (E.C.) में उल्लेखित शर्तो का पालन नहीं करने की स्थिति में E.C. Withdrawal की स्थिति निर्मित होगी, जिसमें Environment Protection Act 1988 के प्रावधानों के तहत कार्यवाही की जावेगी।

21. पूर्व पर्यावरणीय अनुमति के विरूद्ध कोई भी अपील नेशनल ग्रीन ट्रिब्यूनल में दायर किया जावेगा जो कि राष्ट्रीय हरित अधिकरण एक्ट 2010 की धारा 16 के तहत 30 दिवस में दायर करना होगा।

22. उपरोक्त शर्तो के अतिरिक्त भविष्य में शासन द्वारा जो भी अतिरिक्त शर्ते अधिरोपित किये जायेंगी, वह परियोजना प्रस्तावक के लिये मान्य होगीं।

(हर्ष सिंह)
सदस्य सचिव
DEIAA

पृष्ठा. कं./26 A /खनिज/ DEIAA Noc/2017 सिवनी दिनांक : 15/2/2018

प्रतिलिपि :–

1. मुख्य सचिव, म0प्र0 पर्यावरण विभाग, मंत्रालय भोपाल की ओर सूचनार्थ।
2. सचिव, SEIAA, एप्को पर्यावरण परिसर भोपाल
3. सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई–5 अरेरा कालोनी भोपाल–452016
4. संचालक (एस.), क्षेत्रीय कार्यालय वन एवं पर्यावरण विभाग, केन्द्रीय पर्यावरण भवन, लिंक रोड नं. 03, रविशंकर नगर भोपाल 462016
5. संचालक, भौमिकी तथा खनिकर्म, खनिज भवन, अरेरा हिल्स भोपाल (म0प्र0)
6. संबंधित परियोजना प्रस्तावक श्री दीपक जैन निवासी लखनादौन ।
7. सचिव जिला स्तरीय विशेषज्ञ आकंलन समिति (DEAC) सिवनी ।
8. गार्ड फाइल,

आर-पी-कमलेश
प्रभारी अधिकारी

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 24/04/2018 14:08:07 from IP No: 164.100.196.120.
B. 115956-Dipak Kumar Jain Bolder Mines (Area 3.00 Hect) accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL	CCA-Renewal Valid up to 14/11/2027	CONSENT NO: ***	PCB ID: 115956

Outward No:22337 27/12/2022 Consent No:AW-108204

NO: /MPPCB/JBP

To,

The Occupier,
M/s. Dipak Kumar Jain Bolder Mines (Area 3.0 Hect),
Village - Kasai,
City : Lakhnadaoun,
Dist : Seoni (M.P.)

Subject: **Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: Your Consent to Operate Application Receipt No. 1256309 Dt. 30/11/2022 and last communication received on Dt.27/11/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 14/11/2027 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Kh.No-295, P.H. No- 72 Village- Kasai, Tehsil – Lakhnadon, Distt- Seoni (M.P.)

b. Mining Lease Area: **3.0 Hect.**

c. Product & Production Capacity:

Product	Qty / year
Mining of Bolder	16530.0 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 14/11/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

Special Condition :-

The Mine management Shall provide dust Separation facility properly and water spray on haul road, Failing which this renewal of consent shall be deemed as cancelled.

Signature Not Verified
Digitally Signed by :
A.K.JAIN,S.E.
Date: 27/12/2022 03:08:36 PM

ALOK KUMAR JAIN
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # EH819SQ4HP

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.500	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Tankers	
2	Plantation / Horticulture	0.500	0.000	Tankers	
3	Spray in Mines	2.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Transportation		0		Screen Cover,Water Sprinkler,Wind Breaking Wall,	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-25)

Additional Air condition:-

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- **Consent No:AW-108204**

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # EH819SQ4HP

ALOK KUMAR JAIN
Regional Officer

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL	CCA-Renewal Valid up to 14/11/2027	CONSENT NO: ***	PCB ID: 115955

Outward No:-22350 29/12/2022 Consent No:AW-108377

NO: /MPPCB/JBP

To,

The Occupier,
M/s. Jain Stone Crusher,
Village- Kasai, Tehsil - Lakhnadon
City : Kasai,
Dist : Seoni (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1256308 Dt. 30/11/2022 and last communication received on Dt.27/11/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 14/11/2027 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Kh.No-295 P.H. No- 72 Village- Kasai, Tehsil – Lakhnadon, Distt- Seoni (M.P.)

b. The capital investment in lakhs: 280

c. Product & Production Capacity:

Product	Qty / year
Stone Gitti	16530.0 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 14/11/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act

* General conditions

Signature Not Verified
Digitally Signed by :
A.K.JAIN,S.E.
Date: 29/12/2022 05:05:46 PM

ALOK KUMAR JAIN
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # S3242IEALO

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 2.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.500	WWG : 2.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Tankers	
2	Dust Suppression	2.500	0.000	Tankers	
3	Plantation / Horticulture	0.500	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Stone Crushing		0		Screen Cover,Water Sprinkler,Wind Breaking Wall,	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-25)

Additional Air condition:-

1. The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
2. The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
3. The stone crusher shall provide dust extraction for screen as per guideline
4. The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
5. The stone crusher shall develop 10 metres wide green belt all around the periphery to made as curtain for nearby fields.
6. The stone crusher shall maintain the ambient air quality within the prescribed standards
7. The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :- (i) Dust containment cum suppression system for the equipment (ii) Construction of wind breaking walls (iii) Construction of the metal road within premises (iv) Regular cleaning and wetting of ground within premises26427 (v) Growing of a green belt along the periphery
8. Stone crusher shall ensure that Suspended Particulate matter measured between 3 to 10 away from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic metre.
9. The Stone Crusher owner shall construct boundary wall all along periphery of stone crusher unit within 2 months failing which this renewal of consent shall be deemed as cancelled.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- **Consent No:AW-108377**

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # S3242IEALO

ALOK KUMAR JAIN
Regional Officer

Annexure 5

प्रति,

श्री मान क्षेत्रीय अधिकारी

म. प्र. प्र. नियंत्रण बोर्ड

भोपाल

विषय :- प्रतीक्षित उत्खनन पट्टा में ब्लास्टिंग के संबंध में,

महोदय जी,

निवेदन है कि मेरे ग्राम दीपक कुमार जैन ग्राम से ग्राम खुर्द पंचायत सिरमंगली तह. लहरौनी मे खसरा नं. 295 रकबा लगभग 3 है. प्रतीक्षित है

प्रतीक्षित खदान मे पत्थर उत्खनन के लिये मेरे द्वारा राक ब्रेकर से कार्य किया जाता है व आवश्यकता पडने पर अधिकृत व्यक्ति से ही कंट्रोल ब्लास्टिंग कराई जाती है।

भोपाल
24/09/2024

आवेदक

Dpain

दीपक कुमार जैन

प्रति,

श्री मान क्षेत्रीय अधिकारी जी

म. प्र. प्र. नियंत्रण बोर्ड

जबलपुर

विषय : स्वीकृत उत्खनित पट्टा में क्लासिंग के संबंध में

महोदय जी,

निवेदन है कि मेरे नाम संजीव कुमार जैन के नाम से ग्राम कसई पंचायत सिरमेंगवी तहसील लखनादौन में ख.न. 312/2/2 एवं 312/2/1/1 में 1.62 है. में उत्खनित पट्टा दिनांक 41031/2022 से 03103120332 तक 10 वर्ष के लिये स्वीकृत है।

स्वीकृत रकबा में यदि क्लासिंग की आवश्यकता होती है तो हमारे द्वारा अधिकृत व्यक्ति (अथराईज्ड पर्सन) से ही क्रशर क्लासिंग कराई जाती है।

Sikomas

आवेदक

संजीव कुमार जैन

दिनांक.

24/09/2024

Annexure 6

प्रति,

श्रीमान कलेक्टर महोदय,
(खनिज शाखा)
जिला सिवनी

विषय– मा0राष्ट्रीय हरित अधिकरण, भोपाल बेंच कें प्रकरण कमांक/146/2024 किशोर आनंद श्रीवास्तव आ0 श्री नंदकिशोर श्रीवास्तव विरूद्ध मध्यप्रदेश शासन व अन्य द्वारा दिनांक 04/07/2024 को पारित निर्णय आदेश के अनुपालन में।

संदर्भः– कार्यालय कलेक्टर (खनिज शाखा) सिवनी के पत्र कमांक/896/खनिज/2024 सिवनी दिनांक 30/08/2024 एवं पत्र कमांक/934/खनिज/2024 दिनांक 10/09/2024

–00–

उपरोक्त विषयांतर्गत संदर्भित पत्र के अनुपालन में ग्राम कसई, ग्राम पंचायत सिरमंगनी प0ह0नं0 72 रा0नि0मं0 व तहसील लखनादौन जिला सिवनी में दिनांक 13/09/2024 को भूमि खसरा नम्बर 295 रकवा 3.38 हे0 में से 3.00 हे0 स्वीकृत खनन क्षेत्र का सीमांकन श्रीमान तहसीलदार महोदय लखनादौन, श्रीमान क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड खनिज विभाग के अधिकारी, कर्मचारी, जैन स्टोन केसर संचालक श्री दीपक जैन एवं अन्य पंचनामा में हस्ताक्षरकर्ताओं के समक्ष किया गया।

आवेदित भूमि के समीप स्थाई सीमाचिन्ह की खोजबीन की गई। भूमि के समीप स्थाई सीमाचिन्ह न होने के कारण खसरा नम्बर 274/1/2, 296, 294 के तिमेड़ा एवं खसरा नम्बर 277, 278, एवं 295 के तिमेड़ा को आधार मानकर मिलान किया गया। मिलान सही–सही पाये जाने पर स्वीकृत खनन क्षेत्र खसरा नम्बर 295 मे से 3.00 हे0 का सीमांकन किया जाकर चतुर्थ सीमाओं में निशानात् लगवाये गये।

स्वीकृत क्षेत्र की पूर्व दिशा में कमलेश उर्फ रागिनी पति राहुल जैन निवासी लखनादौन का उत्खनन पट्टा खसरा नम्बर 274/1 मे से 0.65 हे0 का स्वीकृत पट्टा प्राप्त है उक्त स्वीकृत स्थल पर गड्डा बना है जो कमलेश उर्फ रागिनी पति राहुल जैन के द्वारा स्वीकृत क्षेत्र में बना है।

स्वीकृत क्षेत्र की दक्षिण दिशा में खसरा नम्बर 294 रकवा 3.74 हे0 मे से आंशिक भूमि में पूर्व से उत्खनन किया हुआ गड्डा होना पाया गया।

मौके पर उपस्थित केसर संचालक मालिक श्री दीपक जैन एवं पंचनामा के समय उपस्थित व्यक्तियों के द्वारा बताया गया कि उक्त खनन किया हुआ गड्डा खसरा नम्बर 294 के अंश भाग में खनन सैनयांग कंपनी द्वारा लखनादौन से ललितपुर राष्ट्रीय राजमार्ग (NH-44) सड़क के निर्माण कार्य में पत्थर/ गिट्टी का उपयोग किया गया है जिस कारण से वर्ष 2019 के पूर्व से खसरा नम्बर 294 गड्डा होना पाया गया , जिसमें कम्पनी द्वारा खसरा नम्बर 294 एवं 295 का डम्प एवं अस्थायी उत्खनन पट्टा स्वीकृत होना बताया गया ।

P.T.O.

Scanned with OKEN Scanner

माननीय कलेक्टर महोदय खनिज शाखा को खसरा नम्बर 295 भू प्रवेश के समय वर्ष 2019 में जो फोटो ग्राफ्स प्रस्तुत किया गया है जो स्वीकृत क्षेत्र के समीप खसरा नम्बर 294 में पूर्व से गड्ढा बना हुआ है पूर्ववत् है जिसका फोटो ग्राफ्स संलग्न है।

स्वीकृत क्षेत्र के चारों ओर केशर मालिक के दवारा मुनारे बने होना पाया गया। ख0न0 294 के अंश भाग में पूर्व से गडडा होना पाया। इससे लगे अन्य भू–खण्डों में खनन होना नहीं पाया गया।

संलग्न– 1. स्थल पंचनामा
2.फील्ड बुक
3.केसर संचालक द्वारा प्रस्तुत दस्तावेजों की छायाप्रति

17/09/2024
तिजेन्द्र कुमार मौर्यवंशी
प.ह.न.- 72
रा.लि.म. – लखनादौन
तहसील लखनादौन जि.सिवनी

17/09/2024
सहायक-निरीक्षक
लखनादौन

तहसीलदार
लखनादौन

Scanned with OKEN Scanner

स्थल पंचनामा

आज दिनांक 13/09/2024 को मा० कार्यालय कलेक्टर (खनिज शाखा) सिवनी के पत्र क्रमांक /891/खनिज/2024 सिवनी दिनांक 30/08/2024 के परिपालन में ग्राम - कलई प०ह०नं० 72 तहसील - लखनादौन जिला - सिवनी की भूमि रक्बा 3.38 हे० का सीमांकन हेतु सीमान राजस्व निरीक्षक लखनादौन के साथ संयुक्त रूप से उपस्थित हुआ। खनिज विभाग के अधिकारी-कर्मचारी, सीमान तहसीलदार महोदय लखनादौन, मे० जैन स्टोन क्रेशर दीपक कुमार जैन उपस्थित। अन्य आवेदकगणों के समक्ष सीमा चिन्ह चौंगुनारा स्थल पर नही होने से तिमेड़ा, चौंमेड़ा को आधार मानकर ख०न० 295 रक्बा 3.38 का सीमांकन किया गया। ख०न० 295 रक्बा 3.38 हे० में से प्रस्तावित क्षेत्र 3.00 हे० की चतुर्दिक सीमाओं में निशानात लगाये गये। उत्खनित पट्टा क्षेत्र पूर्व दिशा में कमलेश जैन पिता राहुल जैन की खनन पट्टा ख०न० 274/1, व दक्षिण दिशा में ख०न० 296 रक्बा 3.74 हे० के आंशिक भूभाग में रखनगोपाया गया। स्टोन क्रेशर मालिक द्वारा मौके पर बताया गया कि ख०न० 294 से उत्खनन सैनयांग कंपनी के द्वारा उत्खनन पट्टा लेकर किया जाना बताया गया। उक्त उत्खनन 2019 के पूर्व किया गया है। स्टोन क्रेशर मालिक का उत्खनन ख०न० 295 रक्बा 3.00 हे० के अंतर्गत पाया गया। मौके पर उक्त खसरा नंबर में ही क्रेशर स्थित है। मौके पर ग्रामीण क्षेत्रीय कार्यकर्ता मनोज फूलझेले उपस्थित रहे। अपीलकर्ता श्री किशोर आनंद श्रीवास्तव को खनिज विभाग द्वारा मोबाईल पर सूचित किया गया। अपीलकर्ता स्थल पर अनुपस्थित रहा।

स्थल पर पंचनामा बनाया जाकर सुनाया पश्चात हस्ताक्षर लिखें।

Dipak Kumar Jain

संदीप पटेल 13/09/2024

प०ह०नं० 72

13/09/2024

S. Kumar

(संजीव कुमार जैन)

फलाहा

K.T. Sharma (M.I.) 13/09/2024

13/09/24

टटेप जैन

Yash Jain

Deepak Jain

बालाराम कोटवार

प्रेम लाल कोटवार

Scanned with OKEN Scanner

नक्शा

ग्राम - कर्सई

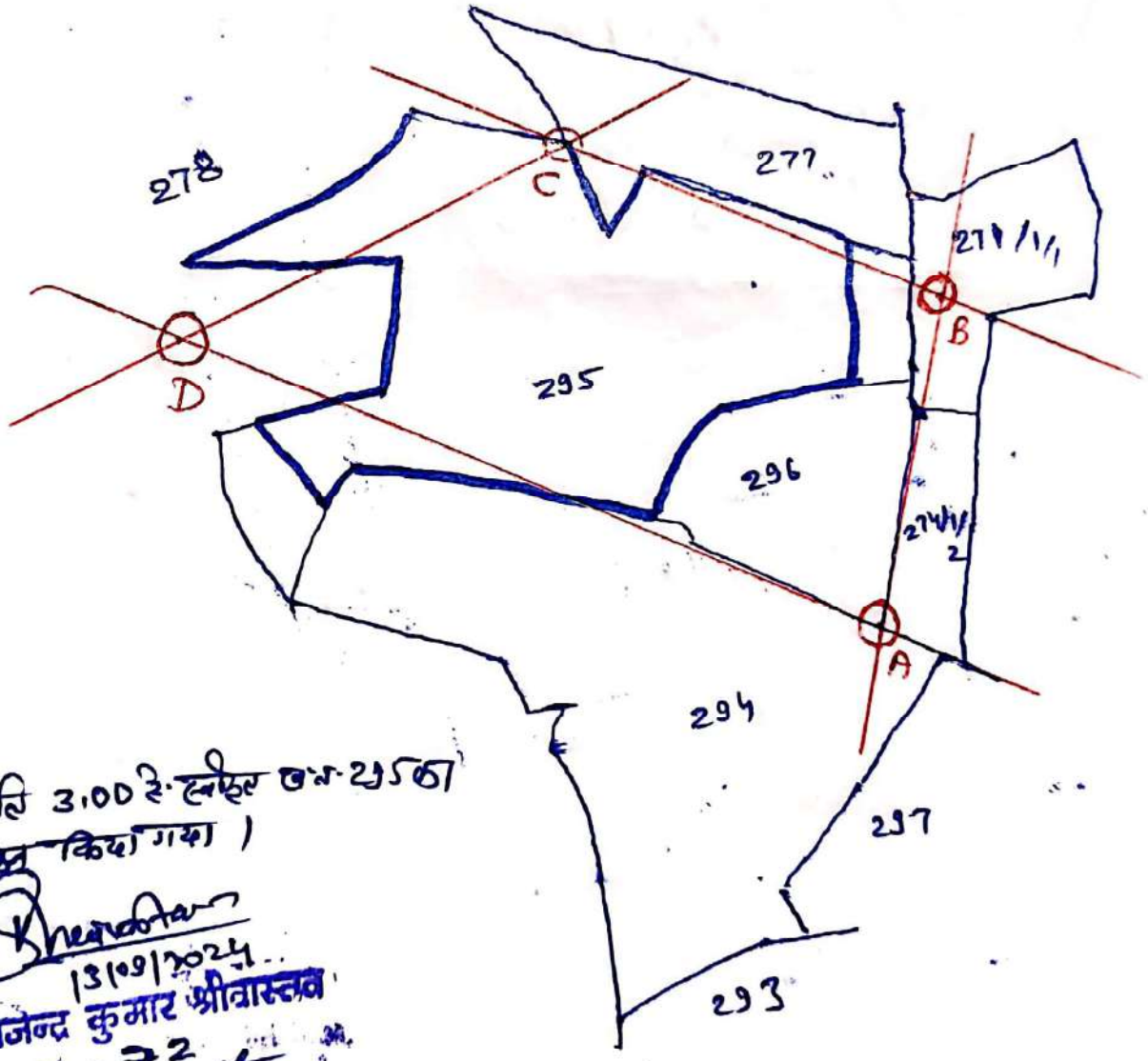
प.ह.न. - 72

रा.नि.मे. - लखनादौन

तहसील - लखनादौन

जिला - सिवनी

मापमान - 1/4000



दर्शित 3.00 हे. क्षेत्र ख.न. 295/1 को
दीक्षित किया गया।

13/09/2024

दिनेन्द्र कुमार श्रीवास्तव

प.ह.नं. - 72

रा.नि.मे. - लखनादौन

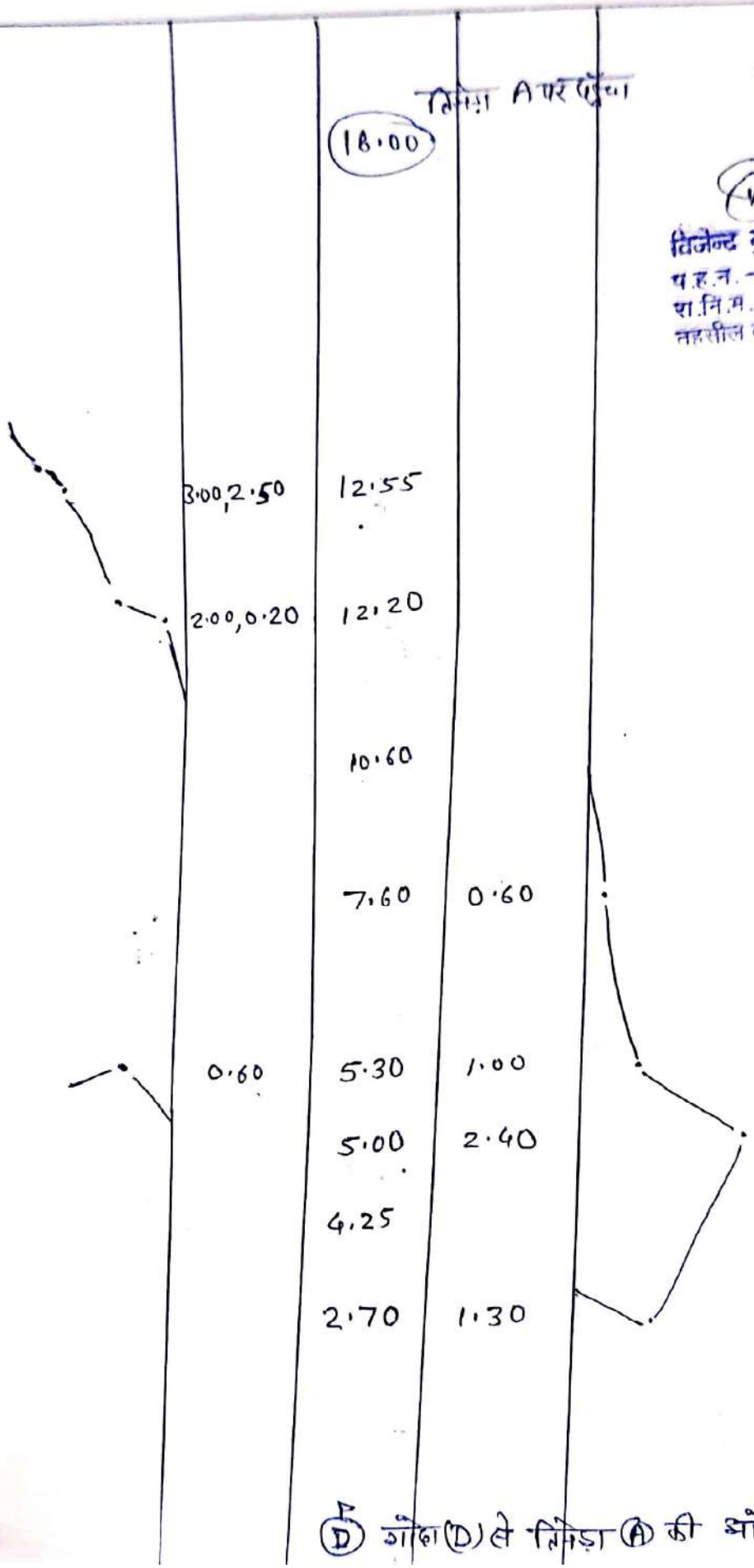
तहसील लखनादौन जि. सिवनी

Scanned with OKEN Scanner

फील्ड बुक

खसरा नं० 72 शान्तिनगर व तहसील - लखनादौन जिला - सिवनी

295 एकड़ा 3.38 है. में से 3.00 है. डाक्टीकरन



विजेन्द्र कुमार श्रीवास्तव
प.ह.न. - 72
शा.नि.म. - लखनादौन
तहसील लखनादौन जि सिवनी

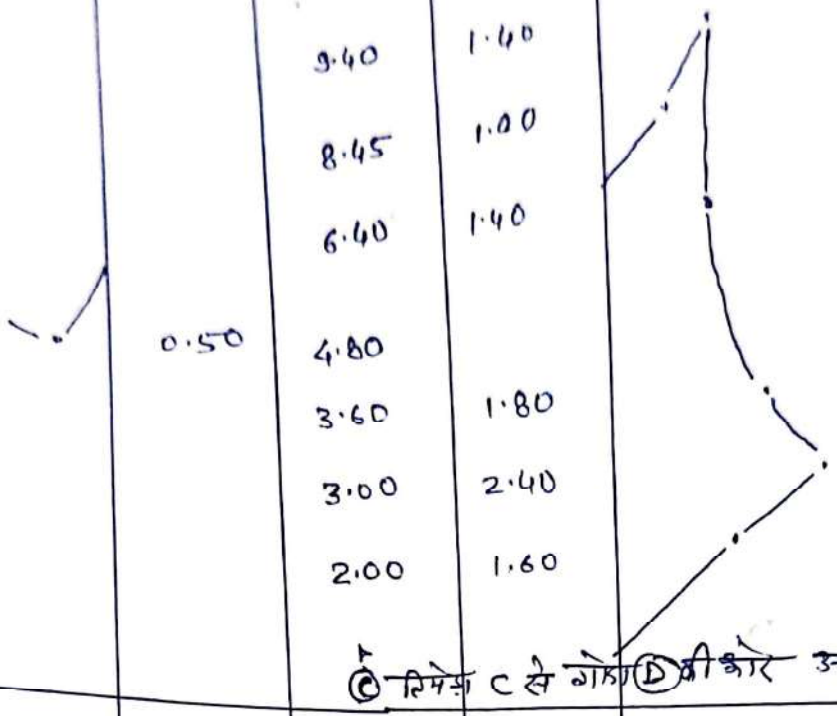
P.T.O.

(D) गोदा (D) से सिरा (A) की ओर (पश्चिम से पूर्व की ओर)

Scanned with OKEN Scanner

गोड़ा D पर पहुँचा।

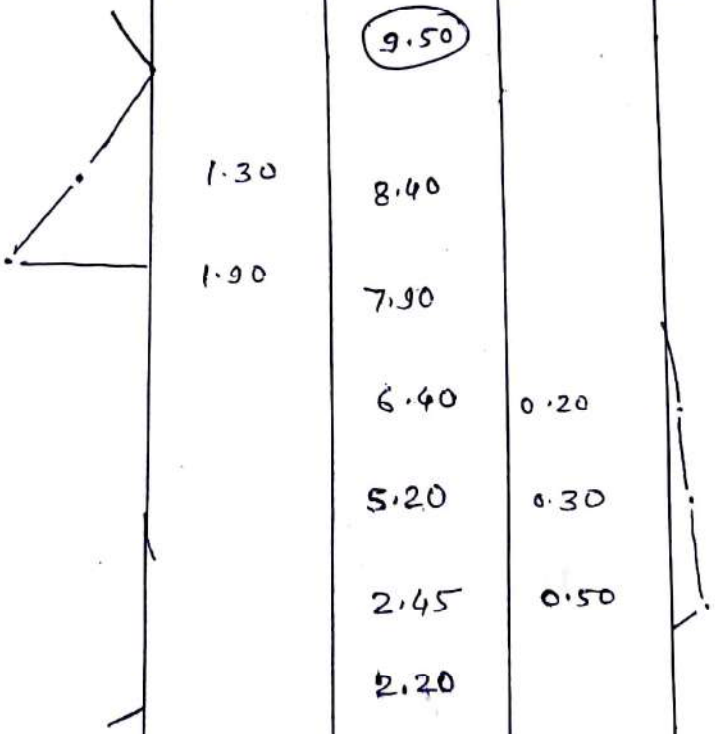
(10.30)		
	9.40	1.60
	8.45	1.00
	6.40	1.40
0.50	4.80	
	3.60	1.80
	3.00	2.40
	2.00	1.60



Ⓒ निमेड़ा C से गोड़ा Ⓓ की ओर ~~उत्तरपूर्व से दक्षिणपश्चिम~~ की ओर

निमेड़ा C पर पहुँचा

	(9.50)	
1.30	8.40	
1.90	7.90	
	6.40	0.20
	5.20	0.30
	2.45	0.50
	2.20	



Ⓑ गोड़ा Ⓑ से निमेड़ा C की ओर (पूर्व से पश्चिम की ओर)

गोड़ा Ⓑ पर पहुँचा

	(7.80)	
1.40	5.55	

Ⓐ निमेड़ा A से गोड़ा Ⓑ की ओर दक्षिण से उत्तर की ओर

Bhuvnesh 13/09/2024

विजेन्द्र कुमार श्रीवास्तव
प.ह.न. - 72
ए.नि.अ. - लखनादौन
तहसील लखनादौन, जि. सि

Scanned with OKEN Scanner

प्रति,

खनि अधिकारी महोदय,
खनिज शाखा, सिवनी,
जिला– सिवनी।

विषय :– माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण कमांक 146/2024 में ग्राम कसई तहसील लखनादौन के खसरा क. 295 रकवा 3.00 हेक्ट. एवं खसरा क. 312/2/1/1/, 312/2/2 रकवा 1.62 हेक्ट. क्षेत्र में स्वीकृत पत्थर उत्खनि पट्टा एवं पूर्व में खसरा कमांक 294 रकवा 0.80 हे0 एवं खसरा कमांक 295 एवं अन्य रकवा 4.00 हेक्ट में स्वीकृत अस्थाई अनुज्ञप्ति खनिज पत्थर के संबंध में चाही गई जानकारी बावत्।

संदर्भ :– कार्यालयीन आदेश दिनांक 19.09.2024।

–0–

उपरोक्त विषयान्तर्गत संदर्भित आदेश के पालन में लेख है कि मेरे द्वारा ग्राम कसई तहसील लखनादौन के खसरा क. 295 रकवा 3.00 हेक्ट. एवं खसरा क. 312/2/1/1/, 312/2/2 रकवा 1.62 हेक्ट. क्षेत्र में स्वीकृत पत्थर उत्खनि पट्टा एवं पूर्व में खसरा कमांक 294 रकवा 0.80 हे0 एवं खसरा कमांक 295, 278/1, 278/2 रकबा 4.00 रकवा में स्वीकृत अस्थाई अनुज्ञप्ति के संबंध में कार्यालयीन नस्ती/अभिलेखों का निरीक्षण किया गया। निरीक्षण उपरांत परीक्षण टीप निम्नानुसार :–

1. ग्राम कसई तहसील लखनादौन के खसरा क. 295 रकवा 3.00 क्षेत्र पर पत्थर उत्खनि पट्टा कार्यालयीन आदेश कमांक 509/उ0प0/2018 सिवनी दिनांक 16.04.2018 के अनुसार अवधि 30.03.2018 से 29.03.2028 तक श्री दीपक कुमार जैन आत्मज श्री इंदरचंद जैन निवासी लखनादौन के नाम पर स्वीकृत है।

   - स्वीकृत अवधि में कार्यालयीन रिकार्ड/ ई खनिज पोर्टल तथा कर निर्धारण प्रतिवेदनों के आधार पर पट्टाधारी द्वारा किए गए उत्पादन एवं जमा राशि का विवरण निम्नानुसार है :–

ग्राम	पट्टा अवधि	वर्ष	उत्पादन	प्रेषण	जमा रायल्टी
कसई	30.03.2018 से 29.03.2028	2019	5846	5845.69	675368
		2020	16958	2499.76	300000
		2021	15833	6902.37	720000
		2022	0	7081.84	882000
		2023	0	3184.00	432000
		2024	0	0	150000
			38637	**25513.00**	**3159368**

2. ग्राम कसई ग्राम पंचायत सिरमंगनी तहसील लखनादौन के खसरा क. 312/2/1/1, 312/2/2 रकवा 1.62 हेक्ट. क्षेत्र में पट्टेदार श्री संजीव कुमार जैन आत्मज श्री देवेन्द्र कुमार जैन निवासी लखनादौन तहसील लखनादौन को कार्यालयीन आदेश क. 1571/खनिज/उ0प0/2022 दिनांक 04.08.2022 से अवधि दिनांक 04.03.2022 से 03.03.2032 तक स्वीकृत है। उक्त पट्टा क्षेत्र में पूर्व में दो बार नवकरण किया जा चुका है।

- स्वीकृत अवधि में कार्यालयीन रिकार्ड/ई खनिज पोर्टल तथा कर निर्धारण प्रतिवेदनों के आधार पर पट्टाधारी द्वारा किए गए उत्पादन एवं जमा राशि का विवरण निम्नानुसार है :–

ग्राम	पट्टा अवधि	वर्ष	उत्पादन	जमा रायल्टी
कसई	04.03.2002 से 03.03.2012	2002–2012	31942	787392
कसई	04.03.2012 से 03.03.2022	2012–2022	10482	**1160000**
कसई	04.03.2022 से 03.03.2032	2023	6011	644000
		2024	7482	919880
		योग	**13493**	**1563880**
	महायोग		**55917**	**3511272**

3. कार्यालयीन अभिलेख/संधारित पंजी अनुसार भूमि खसरा न0 294 रकबा 3.37 हे0 में से रकवा 0.80 हे0 क्षेत्र पर सांगयांग इंजीनियरिंग कंपनी द्वारा लखनादौन से नरसिंहपुर राष्ट्रीय राजमार्ग 44 सड़क से निर्माण कार्य हेतु पत्थर/गिट्टी की अस्थायी अनुज्ञा कार्यालयीन आदेश क्रमांक 1266 दिनांक 30.09.2006 के अनुसार स्वीकृत होना पायी गई। जिसमें रिकार्ड अनुसार खनिज पत्थर/गिट्टी की 8,56,000 रू रायल्टी राशि जमा किया जाना पाया गया। खनिज मुरूम की 34000 रू रायल्टी राशि जमा किया जाना पाया गया। (आदेश की प्रति संलग्न)
4. कार्यालयीन अभिलेख/संधारित पंजी अनुसार भूमि खसरा न0 295, 278/1, 278/2 रकबा 4.00 हे0 क्षेत्र पर सांगयांग इंजीनियरिंग कंपनी द्वारा लखनादौन से नरसिंहपुर राष्ट्रीय राजमार्ग 44 सड़क से निर्माण कार्य हेतु पत्थर/गिट्टी की अस्थायी अनुज्ञा कार्यालयीन आदेश क्रमांक 1212 दिनांक 13.05.2008 के अनुसार स्वीकृत होना पायी गई। जिसमें रिकार्ड अनुसार खनिज पत्थर/गिट्टी की 41,99,119 रू रायल्टी राशि जमा किया जाना पाया गया। (आदेश की प्रति संलग्न)

कृपया माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच में दायर याचिका क्रमांक 146/2024 के संबंध में चाही गई जानकारी उक्तानुसार अग्रिम कार्यवाही हेतु सादर प्रेषित हैं।

20/09/24

खनि निरीक्षक
सिवनी

कार्यालय कलेक्टर (खनिज शाखा) सिवनी ।

E-mail ID- modgmseo@mp.gov.in

आदेश

कमांक/ 961 /खनिज/उ0प0/2024 सिवनी, दिनांक 19 / 09/2024

प्रति,

पट्टेदार श्री दीपक कुमार जैन,
आ0 श्री ईश्वरचंद जैन,
निवासी लखनादौन तह0 व जिला सिवनी (म0प्र0) ।

विषय :– स्वीकृत उत्खनन पट्टा वास्ते स्टोन केशर ग्राम कसई पर अनुबंध शर्तों तथा गौण खनिज नियमों का पालन ना किये जाने से अधिरोपित शास्ति राशि जमा किये जाने बावत् ।

संदर्भः– कार्यालयीन कारण बताओ सूचना पत्र कमांक 826/खनिज/उ0प0/2024 सिवनी दिनांक 01.08.2024 एवं आपका जबाव दिनांक 12.09.2024 ।

––0––

विषयान्तर्गत लेख है कि कार्यालयीन कारण बताओ सूचना पत्र के माध्यम से आपको ग्राम कसई, ग्राम पंचायत सिरमंगनी, प0ह0नं0 72, रा0नि0मं0 लखनादौन, तहसील व जिला सिवनी के ख0नं0 295 एवं रकबा 3.38 हे0 में से 3.00 हे0 क्षेत्र पर पत्थर उत्खनि पट्टा वास्ते स्टोन केशर हेतु अवधि 30.03.2018 से 29.03.2028 तक स्वीकृत है।

खनि निरीक्षक, के प्रतिवेदन अनुसार म0प्र0 गौण खनिज नियम–1996 के नियम एवं उत्खनन पट्टा विलेख की शर्तों का उल्लघंन किया जाने के फलस्वरूप पट्टेदार को कार्यालयीन कारण बताओ नोटिस क0 826/खनिज/उ0प0/2024 सिवनी दिनांक 01.08.2024 जारी किया गया था ।

तत्संबंध में आपको कारण बताओ नोटिस में उल्लेखित कमियों की पूर्ति किये जाने हेतु लेख किया गया था, उक्त संबंध में आपके द्वारा दिनांक 12.09.2024 को जबाव प्रस्तुत किया गया है, जो कि समाधान कारक नहीं पाया गया। इस प्रकार पट्टेदार द्वारा पट्टे की शर्तो का पालन नहीं किया जाना पाया गया ।

उपरोक्त तथ्यों एवं आपके द्वारा प्रस्तुत जबाब समाधान कारक नहीं होने से तथा पट्टा क्षेत्र में पट्टा शर्तो के अनुरूप कार्य नहीं करने से म0प्र0 गौण खनिज नियम–1996 के नियम 30 (27) के तहत बार्षिक अनिवार्य भू भाटक की राशि 3.00 लाख रू0 का दो गुना राशि रूपये 6,00,000/– (छह लाख रू0) शास्ति अधिरोपित की जाती है ।

अतः आप तत्काल अधिरोपित शास्ति की राशि 6,00,000/– (छह लाख रू0) जमा कर चालान की प्रति कार्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा की स्थिति में पट्टा निरस्ती की कार्यवाही कर बकाया राशि भू–राजस्व की बकाया की भांति वसूल की जावेगी । जिसके लिए आप स्वयं जिम्मेदार होंगे।

(कलेक्टर महोदय द्वारा आदेशित)

19/09/2024
सहायक खनिज अधिकारी,
वास्ते कलेक्टर सिवनी ।

कमांक/ 961A /खनिज/उ0प0/2024 सिवनी, दिनांक 19/ 09/2024

प्रतिलिपि :– 1. क्षेत्रीय अधिकारी, म0प्र0 प्रदूषण नियंत्रण बोर्ड, जबलपुर की ओर सूचनार्थ कर लेख है कि पट्टेदार द्वारा वर्ष 2020 में पर्यावरण सम्मति/सी.टी.ओ. में अधिकृत मात्रा से अधिक मात्रा का उत्पादन किया गया है। जिसमें नियमानुसार कार्यवाही हेतु आपकी ओर प्रेषित है। (गणना पत्रक संलग्न है)।

2. खनि निरीक्षक, सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित । पट्टेदार से उक्त अधिरोपित शास्ति राशि तत्काल जमा कराया जाना सुनिश्चित करें ।

19/09/2024
सहायक खनिज अधिकारी,
वास्ते कलेक्टर सिवनी ।

Scanned with OKEN Scanner

कार्यालय कलेक्टर (खनिज शाखा) सिवनी

E-mail ID- modgmseo@mp.gov.in

कमांक/625/खनिज/2021 सिवनी दिनांक 27/09/2021

प्रमाण–पत्र

प्रमाणित किया जाता है कि पट्टेदार श्री दीपक कुमार जैन आ0 श्री ईश्वरचंद जैन नि0 लखनादौन तह0 लखनादौन के नाम ग्राम कसई, ग्राम पंचायत सिरमंगनी, प0ह0नं0 72 के ख0नं0 295 का रकबा 3.38 हे0 में से 3.00 हे0 क्षेत्र पर उत्खनि पट्टा स्टोन केशर हेतु पत्थर खदान अवधि 30.3.2018 से 29.3.2028 तक स्वीकृत है । जिसके छः माही, मासिक पत्रकों एवं कर निर्धारणों के आधार पर उनके द्वारा वर्षवार निम्नानुसार मात्रा में गिट्टी/पत्थर का उत्खनन खदान से किया गया है ।

कमांक	वर्ष	मात्रा (घ0मी0)
		निरंक
1	2018	5846
2	2019	16958
3	2020	10453
4	2021 (6/2021 की स्थिति में)	33,257
	योगः–	

खनिज अधिकारी,
वास्ते कलेक्टर, सिवनी ।

Received

Scanned with OKEN Scanner

कार्यालय कलेक्टर (खनिज शाखा) सिवनी

(गौण खनिज का अस्थाई परमिट)

क्रमांक/ 1212 /खनिज/08, सिवनी, दिनांक 13/05/2008

1. परमिटधारी का नाम— मे सैग्याग इंजिनियरिंग एण्ड कंस्ट्र0 का0लि0 नई दिल्ली हाल मुकाम झिरना रोड नरसिंहपुर
2. गौण खनिज का नाम:— पत्थर(गिट्टी) / मुरम
3. गौण खनिज की मात्रा 2000. घ.मी. / 2000 घ.मी.
4. कार्य का विवरण एन.एच.ए.आई.फोरलेन लखनादौन नरसिंहपुर तक रोड निर्माण हेतु अस्थाई अनुमति ।
5. जमा होने वाली राशि 56000/ 34,000
6. परमिट की अवधि स्वीकृत दिनांक से कार्यावधि तक
7. खदान जहा से खनिज निकाला जाना है:—

क्रमांक	ग्रामकानाम / खनिज	प0ह0नं0	खसरा न0	रकबा	तहसील	जिला
1	कसई (गिट्टी)/मुरम	30	278/1,278/2 एवं 295	0.500,1.700 एवं 1.800 हे0 कुल 4.00 हे0क्षेत्र	लखनादौन	सिवनी

परमिट की शर्तें—

1. परमिटधारी परमिट में दर्शाये गये क्षेत्र के अतिरिक्त अन्य क्षेत्र से नहीं निकालेगा ।
2. परमिट की अवधि समाप्त होने पर गौण खनिज न उठाया जाये ।
3. इस परमिट को अन्य किसी व्यक्ति को हस्तान्तरित नहीं किया जावेगा ।
4. दर्शाये गये क्षेत्र से खनिज बाहर ले जाते समय डिजिट पास का साथ होना आवश्यक है ।
5. गौण खनिज निकालने के दौरान किसी अन्य व्यक्ति की सम्पत्ति आदि को नुकसान नहीं करेगा । एवं ऐसी दशा में परमिट धारी उस व्यक्ति को मुआवजा देगा।
6. परमिटधारी को उठाये गये खनिज का हिसाब रखना तथा प्रत्येक माह की 10 तारीख तक निर्धारित प्रपत्र में कार्यालय में प्रस्तुत करना पड़ेगा ।
7. उत्खनन निर्माण कार्य के पूरे ब्यौरे इस कार्यालय को हर माह देना होगा एवं कार्यालयीन अधिकारी को मागी गई जानकारियो की सूचना देगा ।
8. नदी,नाले,नहर,तालाब,धार्मिक स्थान,सार्वजनिक स्थान आदि से 100 मीटर दूरी छोड़कर कार्य करना होगा तथा आम जनता के निस्तार में कोई रूकावट नहीं डालेगा ।
9. स्वीकृत क्षेत्र के अतिरिक्त क्षेत्र का उपयोग किये जाने की दशा में अवैधानिक माना जाकर नियमानुसार कार्यवाही की जाकर स्वीकृति निरस्त कर दी जावेगी ।
10. म0प्र0गौण खनिज नियम—1996 के नियमों तथा उत्खनन पट्टा की शर्तों का पालन करना अनिवार्य है ।

उपरोक्त शर्तो के विरूद्ध परमिटधारी द्वारा कार्य किया गया तो बिना कोई सुनवाई के परमिट रद्द कर दिया जायेगा और परमिटधारी के विरूद्ध नियमानुसार कार्यवाही की जावेगी ।

टीप:— आवेदित क्षेत्र को समतलीकरण करते हुये उत्खनन कार्य किया जाना सुनिश्चित किया जाये ।

(कलेक्टर द्वारा आदेशित)

खनि अधिकारी
व.से.कलेक्टर जिला सिवनी

सिवनी दिनांक 13/05/2008

पृ0क0 1213 /खनिज /08,

प्रतिलिपि:—

1. अनुविभागीय अधिकारी (राजस्व)लखनादौन को सूचनार्थ ।
2. सरपच ग्राम पंचायत कसई को सूचनार्थ ।
3. तहसीलदार लखनादौन को सूचनार्थ कृपया सीमांकन प्रतिवेदन दिया जाना सुनिश्चित किया जाये ।
4. खनि निरीक्षक/ खनिज सर्वेयर सिवनी को सूचनार्थ एव सीमांकन कार्यवाही हेतु प्रेषित तथा अवधि समाप्त होते ही ठेकेदार द्वारा निकाला गया खनिज की जानकारी इस कार्यालय को सूचित करे ।
5. ठेकेदार मे. सैग्याग इंजिनियरिंग एण्ड कंस्ट्र0 का0लि0 नई दिल्ली हाल मुकाम झिरना रोड नरसिंहपुर को सूचनार्थ एवं पालनार्थ । तथा सबंधित अधिकारी/कर्मचारी से तत्काल सपर्क कर सीमांकन करायें ।
6. सबंधित विभाग भारतीय राजमार्ग प्राधिकरण जी—5 एवं 6 सेक्टर 10 द्वारका नई दिल्ली की ओर सूचनार्थ
7. परियोजना निदेशक, भारतीय राजमार्ग प्राधिकरण ईकाई नरसिंहपुर जिला—नरसिंहपुर ।
8. राजस्व निरीक्षक मडल लखनादौन तहसील लखनादौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित
9. थाना प्रभारी लखनादौन जिला सिवनी को सूचनार्थ अग्रेषित ।

खनि अधिकारी
व.से.कलेक्टर जिला सिवनी

ग्राम - कुसई
प.ह.न. 30
उ.नि.सं. लखमापोन
तह० - लखमापोन
जिला - शिवनी

टीप - आलेख्यांशी सं उशिलि क्षेत्रफळ
262/1, 262/2, 265 क्षेत्रफळ 1.22,
0.080, 3.880 हेक्टरे सं. 0.50, 1.60,
1.20 हे० कुल 4.080 हे० क्षेत्रफळ -
पत्थर/मुरुम हेतु आवंटित स्वीकृति
दी गई है।

B.K. Jain
Geologist

तहसिलदार
बरघाट तहसील जिला सिवनी
म.प्र. (भा.प्र.से.)

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

सशस्त्र सेना झंडा दिवस

7 दिसम्बर - 7 DECEMBER
ARMED FORCES FLAG DAY

पंजीयन प्रमाणपत्र

पंजीकरण का विवरण

ई पंजीकरण संख्या	MP368082022A1952231
पंजीकरण की तिथि	16/09/2022
ई-पंजीयन प्रमाणपत्र के प्रिन्ट करने की तिथि	16/09/2022
संपत्ति का मूल्य(यदि लागू है)	1353996
प्रतिफल राशि / प्रतिभूत राशि / प्रीमियम राशि (रुपये)	0
पंजीयन शुल्क (रूपये)	132300
कुल स्टाम्प शुल्क (रूपये)	176400
उप पंजीयक का नाम	RAJENDRA MARKAM
उप पंजीयक कार्यालय का नाम	उप पंजीयक कार्यालय सिवनी

पट्टादाता- स्वयं

नाम	म प्र के राज्यपाल वास्ते जिला कलेक्टर सिवनी
पिता/पति का नाम	--
पता	कलेक्टेड परिसर सिवनी, तह. व जिला सिवनी म.प्र., सिवनी, मध्य प्रदेश, भारत

पट्टेदार- स्वयं

नाम	संजीव कुमार जैन
पिता/पति का नाम	श्री देवेन्द्र कुमार जैन
पता	गांधी वार्ड क्रं.10 लखनादौन, तह.लखनादौन जिला सिवनी म.प्र., सिवनी, मध्य प्रदेश, भारत

Digitally signed by
RAJENDRA
PRASAD MARKAM
Date: 2022.09.16
15:36:11 IST

उप पंजीयक के हस्ताक्षर

A. Land Possession Documents / Mining Lease Agreement Uploaded in XGN on 22/09/2022 14:26:59 from IP No: 171.60.135.80.
B. 54780-Sanjeev Kumar Jain Bolder Mines accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

[illegible] एवं स्टाम्प विभाग

मध्य प्रदेश

[illegible] शुल्क का प्रमाण पत्र

[illegible] ई स्टाम्प विवरण

[illegible]092022008928

नगर पालिका ड्यूटी (रुपए) 0

उपकर राशि (रुपए) 0

[illegible] न्यायिक

03/09/2022 17:33:35

dilip kumar tiwari/SP013640308201500269

शास्त्री वार्ड क्रं04 बारापत्थर सिवनी, तह. व जिला सिवनी म.प्र. सिवनी सिवनी

डीड विवरण

पट्टा

किसी भी [illegible]लावधि का खनन पट्टा, जिसके अंतर्गत अवर-पट्टा या उप-पट्टा तथा पट्टे का [illegible]-पट्टे पर देने किसी पट्टे का नवीनीकरण करने के लिए कोई करार सम्मिलित है D (एक) मुख्य खनिज के मामले में ! पट्टे के अधीन देय या परिदेय पूरी रकम का 2 प्रतिशत| (दो) गौण खनिज के मामले में D ऐसे पट्टे के अ देय या परिदेय पूरी रकम का 1.25 प्रतिशत|

[illegible]

खनिज पटटा अनुबंध

पहले पक्ष के विवरण

नाम म प्र के राज्यपाल वास्ते जिला कलेक्टर सिवनी

पता कलेक्टेड परिसर सिवनी, तह. व जिला सिवनो म.प्र.

व्यक्तियों की संख्या 1

[illegible] दूसरे पक्ष के विवरण

नाम संजीव कुमार जैन

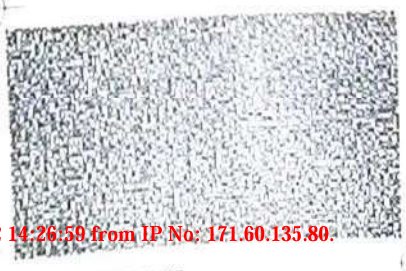
[illegible] गांधी वार्ड क्रं.10 लखनादौन, तह.लखनादौन जिला सिवनी म.प्र.

व्यक्तियों की संख्या 1

(1) प्रारूप-सात (नियम 26 देखिये) उत्खनन पटटा विलेख यह करार एक पक्षकार के रूप में कलेक्टर सिवनी के माध्यम से कार्य करते हुये, [illegible]ध्यप्रदेश के राज्यपाल (जिन्हे इसमें इसके पश्चात ''पटटाकर्ता'' कहा गया है और इसके अंतर्गत जहां संदर्भ के अनुकूल है, वहां उनके पदोत्तरवर्ती भी [illegible]) और दूसरे पक्षकार संजीव कुमार जैन पिता श्री देवेन्द्र कुमार जैन निवासी गांधी वार्ड क्रं.10 लखनादौन, तह. लखनादौन जिला सिवनी म.प्र.(व्यक्ति का नाम

All Land Possession Documents / Mining Lease Agreement Uploaded in XGN on 22/09/2022 14:26:59 from IP No: 171.60.135.80.
B-54780-Sanjeev Kumar Jain Bolder Mines accepts the LEGAL responsibility
And declares that the furnished information is CORRECT & ACCURATE.

पता तथा व्यवसाय सहित जिसे इसमें इसके पश्चात "पटटेदार" कहा गया है और इसके अंतर्गत संदर्भ के अनुकूल है, वहां उसके वारिस, निष्पादक, प्रशासक, प्रतिनिधि तथा अनुजा प्राप्त समनुदेशिती भी है) अथवा निरंक (सोसायटी या सहयोजन का नाम, पता तथा व्यवसाय सहित) तथा निरंक (व्यक्ति का नाम, पद सहित) जिसे इसमें इसके पश्चात "पटटेदार" कहा गया है और इसके अंतर्गत जहाँ संदर्भ के अनुकूल है, वहाँ उनके क्रमश: वारिस, निष्पादक, प्रशासक, प्रतिनिधि तथा उसके अनुजा प्राप्त समनुदेशिती भी है) अथवा निरंक (भागीदारो के नाम तथा पते) आत्मज निरंक निवासी निरंक समस्त व्यक्ति, भारतीय भागीदारी अधिनियम 1932(1932 का 9) के अधीन रजिस्ट्रीकृत फर्म के नाम तथा अभिनाम निरंक (फर्म का नाम) के आधीन भागीदारो के रूप में कारबार कर रहे है और जिनका रजिस्टर्ड कार्यालय निरंक में निरंक पर है(जिसे इसमें इसके पश्चात "पटटेदार" कहा गया है और इसके अंतर्गत जहां संदर्भ के अनुकूल है, वहां उक्त समस्त भागीदार, उनके क्रमश: वारिस, निष्पादक, विधि प्रतिनिधि तथा अनुजा प्राप्त समनुदेशिती भी है) कंपनी अधिनियम 1956(1956 का 1) के अधीन रजिस्ट्रीकृत कंपनी निरंक(कंपनी का नाम) जिसका रजिस्ट्रीकृत कार्यालय निरंक पर है(पता) जिसे इसमें इसके पश्चात "पटटेदार" कहा गया है और इसके अंतर्गत जहां संदर्भ के अनुकूल है, वहां उसके उत्तराधिकारी तथा अनुजा प्राप्त समनुदेशिती भी है) के बीच किया गया। पटटेदार/पटटेदारो ने, मध्यप्रदेश गौण खनिज नियम 1996(जिन्हे इसमें इसके पश्चात उक्त नियम कहा गया है) इसके नीचे लिखी गई है अनुसूची के भाग एक में वर्णित भूमियों के संबंध में यांत्रिक क्रिया द्वारा निर्मित गिटटी आधारित उत्खन्न पटटे के लिए सक्षम प्राधिकारी को आवेदन किया है और राज्य सरकार के पास प्रतिभूति के रूप में रूपये 4,00,000/- की राशि जमा की गयी है। इस बात का साक्षी है कि इस विलेख मे तथा इसमें इसके नीचे लिखी अनुसूची में या उसके द्वारा आरक्षित और अंतर्विष्ठ भाटको तथा स्वामित्वो का पटटेदार/पटटेदारों द्वारा भुगतान किये जाने और उसके/उनके द्वारा अनुपालन पालन की जाने वाली प्रसंविदाओं तथा करारों के प्रति फलस्वरूप सक्षम प्राधिकारी, एतद द्वारा पटटेदार/पटटेदारो को पटटा प्रदान और अंतरित करता है। यांत्रिक किया द्वारा निर्मित गिटटी आधारित स्ट्रोन क्रेशर आधारित उत्खनि पटटा की ऐसी समस्त खदानें (यहां खनिज या खनिजों का विवरण दें) (जिसे इसमें इसके पश्चात और अनुसूची में उक्त खनिजों के रूप में विनिटष्टि किया गया है) जो उन भूमियों में जिन्हें उक्त अनुसूची के भाग-एक में निटिश्ट किया गया है, स्थित, अवस्थित है और उसमें तथा उसके नीचे है, इसके संबंध में प्रयोज्य स्वतंत्रताओ, शक्तियों तथा विशेषाधिकारो को सम्मिलित करते हुये जो उक्त अनुसूची के भाग-दो में वर्णित है ऐसी स्वतंत्रताओं, शक्तियो तथा विशेषाधिकारो का प्रयोग करने तथा उपभोग करने के संबंध में उन निबंधनों तथा शर्तो के अध्यधीन रहते हुये जो उक्त अनुसची के भाग-तीन में वर्णित है, इस अपवाद के साथ और इस पटटे में से राज्य सरकार के प्रति वे स्वतंत्रतायें, शक्तियाँ तथा विशे धिकारो आरक्षित करते हुए, जो उक्त अनुसूची के भाग-4 में वर्णित है, दिनांक 04/03/2022 से 03/03/2032 तक 10 वर्षो की कालावधि के लिए धारण करने हेतु पटटेदार/पटटेदारों को एतद द्वारा प्रदान किये जाते है, पटटे पर दिये जाते है अत: उन विभिन्न भाटकां तथा स्वामित्वों को, जो उक्त अनुसूची के भाग-पांच में वर्णित है क्रमश: ऐसे समयो पर जो उसमें विनिर्दिष्ट है उक्त अनुसूची के भाग-6 में अंतविश्ट उपबंधो के अध्यधीन रहते हुए राज्य सरकार को देगा या उनका भुगतान करेगा और पटटेदार एतद द्वारा राज्य सरकार के साथ ऐसी प्रसंविदा करता है/करते है, जिसे उक्त अनुसूची के भाग-7 में अभिव्यक्त करती है, जिसे उक्त अनुसूची के भाग-8 में अभिव्यक्त किया गया है, और इसके पक्षकारो के बीच पारस्परिक रूप से ऐसी सहमति की जाती है, जो अनुसूची के भाग-9 मे अभिव्यक्त की गई है। जिसकी साक्ष्य में यह विलेख उस दिनांक और वर्ष को जोकि ऊपर लिखे है, उस रीति मे, जो इसके अधीन प्रकट होती है, निष्पादित किया जाता है।



A. Land Possession Documents / Mining Lease Agreement Uploaded in XGN on 22/09/2022 14:26:59 from IP No: 171.60.135.80.
B. 54780-Sanjeev Kumar Jain Bolder Mines accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

N:368082022A1952231 | 01013603092022008928

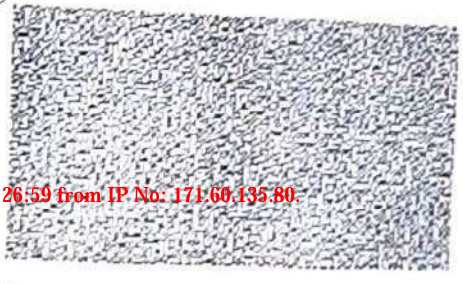
रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

प्रस्तुति मुद्रा

म प्र के राज्यपाल वास्ते जिला
कलेक्टर सिवनी

के द्वारा उप जिला सिवनी जिला सिवनी के उप पंजीयक कार्यालय में तारीख 16/09/2022 को मध्यान्ह पूर्व/मध्यान्ह पश्चात 03:28:00 बजे प्रस्तुत किया गया।

RAJENDRA PRASAD
MARKAM
वरिष्ठ उप पंजीयक
उप पंजीयक कार्यालय सिवनी



A. Land Possession Documents / Mining Lease Agreement Uploaded in XGN on 22/09/2022 14:26:59 from IP No: 171.60.135.80
B. 54780-Sanjeev Kumar Jain Bolder Mines accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

MP36808202241952221

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16
visit us http://www.mpseiaa.nic.in
Tel:0755-2466970, 2466859
Fax : 0755-2462136

No: 3905 /SEIAA/15
Date: 21.7.15

To,

Shri Sanjeev Kumar Jain,
S/o Shri Devendra Kumar Jain,
Pratibha Dresses, Lakhnadon, Seoni
District – Seoni (MP) – 480886

Sub: Case No. 2690/2015 - Prior Environmental Clearance for **Stone Quarry** (Opencast Manual/ Semi Mechanized Method) in an area of 1.750 ha. for production capacity of **11,760 m^3/year** at Khasra no. 312/2 at Village - Kasai, Tehsil - Lakhnadon, District-Seoni (M.P) by Shri Sanjeev Kumar Jain S/o Shri Devendra Kumar Jain, Pratibha Dresses, Lakhnadon, Seoni (MP) – 480886 Tel No. 9425821625

This has reference to your letter received in SEIAA office on 27.03.2015 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form – I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary and interstate boundary within 10 Km radius. There is no human settlement/waterbody within 500m distance from mining site. & no Forest boundry within 250m distance from mining site

The **Stone Quarry** project is for production capacity of expansion in production capacity **11,760 m^3/year**.The mining will be carried out by Opencast Manual/Semi Mechanized Method.

III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 215th meeting dtd.02.07.2015 and decided to accept the recommendations of 197th SEAC meeting dtd. 03.06.2015.

Hence, Prior Environmental Clearance is granted for **Stone Quarry** (Opencast Manual/ Semi Mechanized Method) in an area of 1.750 ha. for production capacity of **11,760 m^3/year** at Khasra no. 312/2 at Village - Kasai, Tehsil - Lakhnadon, District - Seoni (M.P) for the lease period to Shri Sanjeev Kumar Jain S/o Shri Devendra Kumar Jain, Pratibha Dresses, Lakhnadon, Seoni (MP) subject to the compliance of the following specific conditions as recommended by SEIAA & SEAC and subsequent standard conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement.
2. The average depth of the pit shall not exceed 6.00 m. at the end of lease period.
3. The amount towards reclamation of the pit and land in MLA shall be carried out through the

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 26/07/2019 15:32:28 from IP No: 171.61.39.10.
B. 54780-Sanjeev Kumar Jain Bolder Mines accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE

5. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
6. Transportation of material shall be done in covered vehicles.
7. Necessary consents shall be obtained from MPPCB and the air pollution control measures for crusher have to be installed as per the recommendation of MPPCB.
8. Permission / NOC shall be obtained from Gram Panchayat for lifting water from the village resources and shall be furnished to MPPCB while obtaining necessary consents under the provisions of Air / Water consents.
9. Curtaining of site shall be done using appropriate media.
10. Garland drains and check-dams shall be constructed considering the slopes of the lease area.
11. The proposed plantation should be carried out along with the mining and PP would maintain the plants for five years including casualty replacement. Peripheral plantation shall be carried out in the first year itself.
12. Transportation shall not be carried out through forest area.
13. Appropriate activities shall be taken up for social up-liftment of the Region. Funds reserved towards the same shall be utilized through Gram Panchayat.
14. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
15. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.

B. Standard Conditions

1. Controlled blasting techniques, as and when required, shall be carried out in the day time only.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
4. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.
5. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
7. Parking of vehicles should not be made on public places.
8. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
9. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
10. Trenches/garland drains shall be constructed at foot of dumps to arrest silt from being carried to water bodies.
11. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.
12. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area.
13. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree felling shall be done in the leased area, except only with the permission from competent authority.
14. The vehicles transporting minerals shall be covered with a tarpaulin cover.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 26/07/2019 15:32:28 from IP No: 171.61.39.10.
B. 54780-Sanjeev Kumar Jain Bolder Mines accepts the LEGAL responsibility
Undertakes that the furnished information is CORRECT & AGGREGATE.

16. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
17. Dispensary facilities for first-aid shall be provided at site.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
19. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(**Ajatshatru Shrivastava**)
Member Secretary

Endt No / SEIAA/15 Dated:
Copy to:

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal - 462016
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Seoni, (M. P.)
5. Divisional Forest Officer, District Seoni, (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal - 462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Seoni, (M. P.)
10. Guard file

(Alok Nayak)
Officer-in-Charge

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 26/07/2019 15:32:28 from IP No: 171.61.39.10.
B. 54780-Sanjeev Kumar Jain Bolder Mines accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL	CCA-Renewal	CONSENT NO: ***	PCB ID: 54780

Outward No:22131 27/10/2022 Consent No:AW-106377

NO: /MPPCB/JBP

To,

The Occupier,
M/s. Sanjeev Kumar Jain Bolder Mines,
Kh.No-312/2/1/1, 312/2/2 P.H. No-30 (AREA-1.620 HECT), VILLAGE-KASAI TEH-LAKHNADON DISTT-SEONI,City : Kasai,
Dist : Seoni, Tal : Lakhnadon, Latitude : 22.6288 Longitude : 79.5506

Subject: **Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: Your Consent to Operate Application Receipt No. 1213333 Dt. 11/10/2022 and last communication received on Dt.11/10/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 02/04/2027, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Kh.No-312/2/1/1, 312/2/2 P.H. No-30 (AREA-1.620 HECT), VILLAGE-KASAI TEH-LAKHNADON DISTT-SEONI, Kasai, Lakhnadon, Seoni

b. The capital investment in lakhs: Rs. 25

c. Product & Production Capacity:

Product	Qty / year
Mining Of Bolder	**11760.000 MT3**

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 02/04/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 month before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act

* General conditions

Signature Not Verified
Digitally Signed by :
A.K.JAIN,S.E.
Date: 27/10/2022 01:47:54 PM

ALOK KUMAR JAIN
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # NQBU35W9S4

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.500	WWG : 0.500	Water Source	Remark
1	Dust Suppression	3.500	0.000	Tankers	
2	Others	0.500	0.000	Tankers	
3	Spray in Mines	3.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-25)

Additional Air condition:-

1. Mine shall adopt wet drilling method to carry out drilling operation.
2. Curtaining of site shall be down using appropriate media.
3. Transportation of material shall be done in covered vehicle.
4. Water sprinkler shall be provided to avoid dust generation during material unloading.
5. The muck pile shall be sprayed with water prior to loading.
6. Dense plantation shall be carried out all around the quarry lease area in barrier zone of 7.5 m @ 45 Trees / Hectare.
7. Control blasting shall be carried out in such a manner that there shall be no heavy vibration, fly rock problems may come up. The secondary blasting shall be totally eliminated with the help of hydraulic rock breaker.
8. Regular wetting/sprinkling of haul road & transportation road shall be carried out by tankers.
9. Proper & regular maintenance of the vehicles shall be under taken to suppress the frictional noise.
10. Over loading shall be avoided.
11. Mining shall be done as per the Mining Plan approved by competent authority.

GENERAL CONDITIONS:

1. The nonhazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorization is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorization

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
2. Mine shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by competent authority.
3. Mine shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable.
4. Mine shall comply with the Directions/ Orders issued by Hon'ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions.
5. The mining activity shall be done manually and / or by semi mechanized method.
6. Mining shall be done as per approved Mining Plan submitted by the mine.
7. Mine shall provide barbed wire fencing all around the quarry lease area & install the sign board of danger / prohibited area at the entrance of quarry area.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974, The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M. oard

ALOK KUMAR JAIN
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # NQBU35W9S4

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL	CCA-Renewal	CONSENT NO: ***	PCB ID: 54774

Outward No:22132 27/10/2022 Consent No:AW-106410

NO: /MPPCB/JBP

To,

The Occupier,

M/s. Jain Stone Crusher,

Kh.No-312/2/1/1, 312/2/2 P.H. No-30 (AREA-1.620 HECT), VILLAGE-Kasai teh-Lakhnadon DISTT-SEONI,City : Kasai,
Dist : Seoni, Tal : Lakhnadon, SIDC : Not In SIDC, Latitude : 22.6288 Longitude : 79.5506

Subject: **Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: Your Consent to Operate Application Receipt No. 1213256 Dt. 11/10/2022 and last communication received on Dt.11/10/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 04/01/2027, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Kh.No-312/2/1/1, 312/2/2 P.H. No-30 (AREA-1.620 HECT), VILLAGE-Kasai teh-Lakhnadon DISTT-SEONI, Kasai, Lakhnadon, Seoni

b. The capital investment in lakhs: Rs. 25

c. Product & Production Capacity:

Product	Qty / year
STONE GITI	**11760.000 M3**

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 04/01/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 month before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act

* General conditions

Signature Not Verified
Digitally Signed by :
A.K.JAIN,S.E.
Date: 27/10/2022 01:48:39 PM

ALOK KUMAR JAIN
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U68WN877W5

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.500	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Tankers	
2	Others	0.800	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar,Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-25)

Additional Air condition:-

1. Jaw crusher shall be enclosed by wind breaking walls & suitable dust containment arrangement be made.
2. The industry shall adopt following Air Pollution Control measures as per M. P. Pollution Control Board guide line dated: 19-02-2004.
I. The screen shall be enclosed with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operation should be installed. Dust shall be vented into a chamber wherein water sprinklers shall be provided for dust suppression.
II. A telescopic chute shall be provided at the zero gitti and dust/fines dropping point. Suitable water sprinkling system shall be provided to reduce the dust emission. a. Temporary water sprinklers shall be provided at the time of unloading from the truck / tripper. b. The unit shall provide water sprinklers on the conveyor carrying raw material from Bunker/bin to the crusher. The water should be sprayed in the form of mist with the help of a motor.
III. Stone crusher shall develop green belt of 10 mtrs. width all around the premises to improve the environment in general.
IV. Periodical cleaning of the water spray nozzles shall be carried out to avoid chocking.
V. Fine dust accumulated in the crushing areas shall be periodically cleaned and the dumps should be covered with tarpaulin to check erosion by wind.
VI. The approach road shall be properly developed and sprayed with water periodically. Similarly, the approach roads to individual crushers shall be made in good condition and watered periodically.
VII. The drop height of the processed material shall be kept at minimum during loading and unloading.
VIII. Covered transfer chutes shall be provided at all the crushed material discharge points of conveyors.
IX. As an occupational safely all the workers shall be provided with nose masks.

3. Crushed material dropping height shall be kept at minimum.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. This consent cannot be taken as a proof that industry / unit has not violated the provisions of this Act at any point of time in the past.
2. The unit shall obtain all the necessary permissions/ clearances that may be required under the provisions of various rules / acts before commencement of production at site.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

M. alf of oard

ALOK KUMAR JAIN
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U68WN877W5

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

प्रति,

श्रीमान कलेक्टर महोदय,
(खनिज शाखा)
जिला सिवनी

विषय– मा0राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण कमांक/146/2024 किशोर आनंद श्रीवास्तव आ0 श्री नंदकिशोर श्रीवास्तव विरूद्ध मध्यप्रदेश शासन व अन्य द्वारा दिनांक 04/07/2024 को पारित निर्णय आदेश के अनुपालन में।

संदर्भ– कार्यालय कलेक्टर (खनिज शाखा) सिवनी के पत्र कमांक/896/खनिज/2024 सिवनी दिनांक 30/08/2024 एवं पत्र कमांक/934/खनिज/2024 दिनांक 10/09/2024

–00–

उपरोक्त विषयांतर्गत संदर्भित पत्र के अनुपालन में ग्राम कसई, ग्राम पंचायत सिरमंगनी प0ह0नं0 72 रा0नि0मं0 व तहसील लखनादौन जिला सिवनी में दिनांक 13/09/2024 को भूमि खसरा नम्बर 312/2/1, 312/2/2 रकवा 4.82 हे0 में से 1.62 हे0 स्वीकृत खनन क्षेत्र का सीमांकन श्रीमान तहसीलदार महोदय लखनादौन, श्रीमान क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड खनिज विभाग के अधिकारी, कर्मचारी, जैन स्टोन केसर संचालक श्री संजीव जैन एवं अन्य पंचनामा में हस्ताक्षरकर्ताओं के समक्ष किया गया।

आवेदित भूमि के समीप स्थाई सीमाचिन्ह की खोजबीन की गई। भूमि के समीप स्थाई सीमाचिन्ह न होने के कारण खसरा नम्बर 312/2/1/1, 317/1, 314/2 के तिमेंड़ा एवं खसरा नम्बर 311, 321 एवं 312/4 के तिमेड़ा को आधार मानकर मिलान किया गया मिलान सही–सही पाये जाने पर स्वीकृत खनन क्षेत्र का सीमांकन किया जाकर चतुर्थ सीमाओं में निशानात् लगवाये गये। स्टोन केसर संचालक के द्वारा पूर्व से मुनारे खनन क्षेत्र के चारों ओर लगे हुए पाये गये। उक्त स्वीकृत खनन क्षेत्र की दक्षिण पश्चिम सीमा में पूर्व से ही उत्खनन किया गया गड्डा होना पाया गया उक्त खनन मूल ख0नं0 312 में से 3.75 हे0 में स्वीकृत उत्खनन पट्टा क्षेत्र वर्ष 2002 से 2012 तक का उत्खनन पट्टा केसर मालिक के नाम का दिया गया है।

मौके पर उपस्थित केसर संचालक के द्वारा बताया गया कि उक्त स्वीकृत क्षेत्र का पट्टा के आधार पर पूर्व से खनन किया हुआ गड्डा है जो पूर्व से स्वीकृत भूमि के पट्टे का क्षेत्र है। स्वीकृत क्षेत्र में ही खनन होना पाया गया उससे लगे भू–खण्डों में खनन होना नहीं पाया गया।

संलग्न– 1. स्थल पंचनामा
2.फील्ड बुक
3.केसर संचालक द्वारा प्रस्तुत दस्तावेजों की छायाप्रति

विजेन्द्र कुमार श्रीवास्तव
प.ह.नं.– 72
रा.नि.मं.– लखनादौन
तहसील लखनादौन,जि.सिवनी

17/09/2024
सजस्व–निरीक्षक
लखनादौन

तहसीलदार
लखनादौन

Scanned with OKEN Scanner

स्थल पंचनामा

आज दिनांक 13/09/2024 को ग्राम - कर्रई प.ह.नं. 72 रा.नि.मं. व तहसील लखनादौन जिला - सिवनी दिनांक 30/08/2024 के परिपालन में ग्राम कर्रई प.ह.नं. 72 रा.नि.मं. व तहसील - लखनादौन जिला - सिवनी की खसरा नं. 312/2/1 एवं 312/2/2 रकबा 4.82 हे. में से 1.62 हे. स्वीकृत खनन क्षेत्र का सीमांकन हेतु श्रीमान राजस्व निरीक्षक लखनादौन के साथ संयुक्त रूप से उपस्थित हुआ। खनिज विभाग के अधिकारी-कर्मचारी श्रीमान तहसीलदार महोदय लखनादौन, श्रीमान क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड उपस्थित, मे जॉन ड्रोन ऑपरेटर श्री संजीव जैन उपस्थित। मौका स्थल पर कर्रई के समस्त सीमा चिन्ह पॉइंट मुताबिक की खोज बीन की गई। स्थल पर सीमा चिन्ह न होने से स्थायी लिमड़ा, चौमेड़ा को आधार मानकर खसरा 312/2/1 एवं 312/2/2 रकबा 4.82 हे. में से स्वीकृत क्षेत्र का सीमांकन किया जाकर चतुर्दिक सीमाओं में निशानात लगवाये गये। स्वीकृत ऑपरेटर संचालक द्वारा स्वयं के मुनारे खनन क्षेत्र के चारों लगे हुए पाये गये। स्वीकृत क्षेत्र में ही खनन पाया गया। स्वीकृत क्षेत्र के बाहर खनन होना नही पाया गया। जिसकी औसत गहराई 4 से 5 मीटर होना पाया गया। उक्त स्वीकृत क्षेत्र की दक्षिण पश्चिम सीमाओं पर कुछ उत्खनन खड्डा होना पाया गया जो कि ऑपरेटर संचालक के बतायें अनुसार 2002 से 2012 में स्वीकृत उत्खनन पट्टा का क्षेत्र था। अपीलीकर्ता श्री किशोर आनंद न्यायालय में स्वयं विभाग द्वारा प्रस्तुत किया जाना बताया गया। अपीलकर्ता स्थल पर अनुपस्थित रहा।

स्थल पर पंचनामा बनाया पढ़कर सुनाया पश्चात् हस्ताक्षर किये।

संदीप पटेल 13/09/2024 प.ह.नं. 72

13/09/2024

Sanjeev Jain (M.I.) 13/9/2024

13/9/2024

विक्रम कुमार जैन

Sanjeev Jain

(संजीव कुमार जैन)

रितेश जैन

बालाराम कोटवार

Deepak Jain

प्रेमलाल मरावी

Scanned with OKEN Scanner

ग्राम - कसई

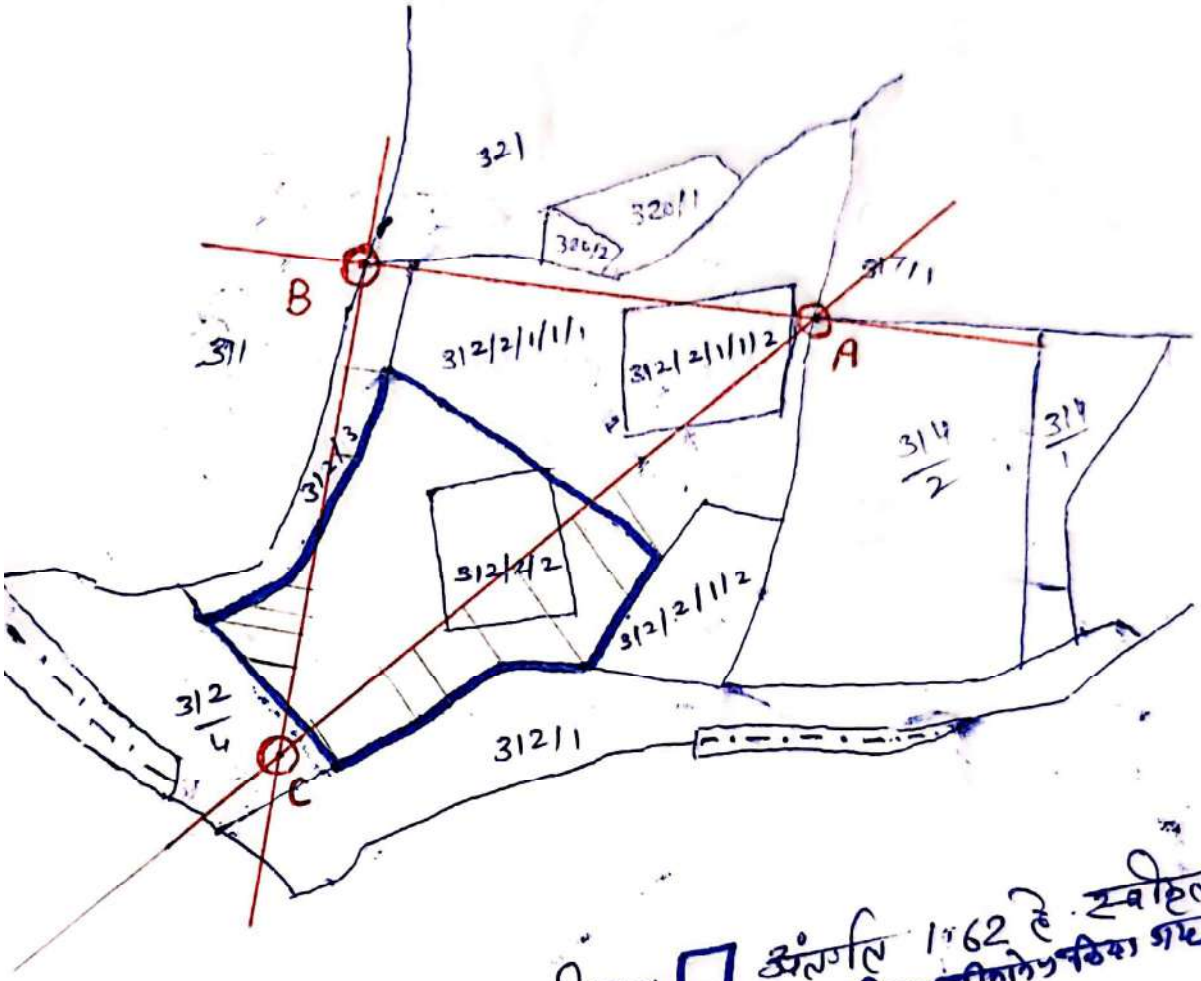
प.ह.न. - 72

रा.नि.मं. - लखनादौन

तहसील - लखनादौन

जिला - सिवनी

मापमान - 1/4000



टीप. - □ अंतर्गत 1.62 है. स्वीकृत उत्खनन क्षेत्र है।

विजेन्द्र कुमार श्रीवास्तव

प.ह.न. - 72

रा.नि.मं. लखनादौन

तहसील लखनादौन जि. सिवनी

Scanned with OKEN Scanner

मौ पे कसई प.ह.न. 72 रा.नि.मं. व तहसील-लखनादौन जिला - सिवनी

ग.नं. 312/2/1/1 व 312/1/2 में रकबा क्षेत्र 1.62 हे.

	तिमेड़ा A पर पहुँचा		दक्षिणमुखी
	16.00		
	10.00	2.00	
	9.20		
	8.70	2.40	
	5.40	2.80	
	4.00	1.50	
	3.10	1.45	
	1.15	1.00	
	1.00		

Ⓒ गोदा C से तिमेड़ा A की ओर (दक्षिण-पश्चिम से उत्तर-पूर्व की ओर)

	गोदा C पर पहुँचा		
	11.20		
	10.10		
	8.80	1.25	
	8.45	2.20	
	8.20	1.10	
	7.40	0.60	
	6.45		
0.60	4.30		
1.00	2.40		

Ⓑ तिमेड़ा Ⓑ से गोदा C की ओर (उत्तर से दक्षिण की ओर)

	तिमेड़ा B पर पहुँचा		
	10.80		

Ⓐ तिमेड़ा Ⓐ से तिमेड़ा Ⓑ की ओर (पूर्व से पश्चिम की ओर)

31/01/2024
विजेन्द्र कुमार श्रीवास्तव
प.ह.न. - 72
रा.नि.म. - लखनादौन
तहसील लखनादौन जि. सिवनी

Scanned with OKEN Scanner

Annexure 11

प्रति

क्षेत्रीय अधिकारी जी
म. प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर.

विषय :— केशर के संघालन व इत्यादन पदा के संबंध में।

महोदय जी,

निवेदन है कि मेरा नाम विजय कुमार जैन निवासी लखनादौन जि. सिवनी का है।

मेरे नाम से कोई भी केशर का संघालन नहीं किया जा रहा है एवं न ही कोई इत्यादन पदा स्थीत है।

भवदीय

दिनांक
24/05/24

GPS Photographs of Site Visit dated 13/09/2024

Annexure 13

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
स्कीम नं. 05 प्लाट नं.455/456 विजयनगर जबलपुर-482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

क्रमांक/1229/क्षेका/प्रनिबो/2024

जबलपुर,दिनांक 21.9.24

प्रति,

मेसर्स दीपक कुमार जैन बोल्डर माइन
मेसर्स जैन स्टोन क्रशर
श्री दीपक कुमार जैन (प्रोपराइटर)
खसरा नं. 295, ग्राम-कसई
तहसील-लखनादौन जिला सिवनी (म.प्र.)

विषयः- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31 'क' के अन्तर्गत निर्देश।

------00------

उपरोक्त विषयान्तर्गत क्षेत्रीय कार्यालय म0प्र0 प्रदूषण नियंत्रण बोर्ड, प्लाट नं.455/456 विजयनगर, जबलपुर द्वारा आपको निम्नलिखित सूचना दी जाती है:-

(1) यह कि आपके द्वारा मेसर्स दीपक कुमार जैन बोल्डर माइन तथा मेसर्स जैन स्टोन क्रशर के नाम से खसरा नं. 295, ग्राम-कसई तहसील-लखनादौन जिला सिवनी (म.प्र.) में पत्थर खदान तथा स्टोन क्रशर का संचालन किया जा रहा है ।

(2) यह कि आपकी पत्थर खदान को जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (DEIAA) सिवनी के पत्र क्र. /86/खनिज/DEIAA/NOC/2017 दिनांक 15/02/2018 द्वारा पर्यावरणीय स्वीकृति प्राप्त है ।

(3) यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण क्रमांक 142/2022 (जयंत कुमार विरुद्ध पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय) मे दिनांक 07/12/2022 को पारित आदेश तथा ततसंबंध मे पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी ऑफिस मेमोरंडम दिनांक 15/03/2024 के आलोक में जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (DEIAA) से पर्यावरणीय स्वीकृति प्राप्त खदानों का संचालन दिनांक 27/10/2024 तक ही किया जा सकता है ।

अतएव माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण क्रमांक 142/2022 (जयंत कुमार विरुद्ध पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय) मे पारित आदेश तथा ततसंबंध मे पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी ऑफिस मेमोरंडम दिनांक 15/03/2024 के प्रवर्तन हेतु म0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33 "क" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 "क" में प्रदत्त शक्तियों का उपयोग में लाते हुए आपको निम्नलिखित निर्देश जारी किये जाते है :-

1- यह कि, आपके द्वारा पत्थर खदान तथा स्टोन क्रशर का संचालन 27/10/2024 के उपरांत नही किया जावेगा । उक्त अवधि के पश्चात पत्थर खदान तथा स्टोन क्रशर स्वतः ही बंद कर दिया जावे ।

2- यह कि, आपके द्वारा 27/10/2024 के उपरांत पत्थर खदान तथा स्टोन क्रशर का संचालन राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण (SEIAA) से वैध पर्यावरणीय स्वीकृति प्राप्त करने के बाद ही किया जावेगा ।

3- यह कि, आपके द्वारा राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण (SEIAA) से वैध पर्यावरणीय स्वीकृति प्राप्त करने की सूचना इस कार्यालय को 15 दिवस के अंदर प्राप्त कराये जाने के उपरांत ही आपके द्वारा पत्थर खदान तथा स्टोन क्रशर का संचालन पुनः आरम्भ किया जा सकेगा ।

उपरोक्त निर्देशो का पालन अनिवार्य रूप से सुनिश्चित किया जावे अन्यथा आपके विरूद्ध जल अधिनियम की धारा 41(2) एवं वायु प्रदूषण (निवारण तथा नियंत्रण) की धारा 37 के अन्तर्गत न्यायालयीन प्रकरण दायर किया जावेगा।

म0प्र0प्रदूषण नियंत्रण बोर्ड की ओर से एवं उसके लिये

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी

प्र0क्र0 1230 /क्षे.का/प्रनिबो/2024 जबलपुर, दिनांक 21/9/24

प्रतिलिपि-

1- कलेक्टर जिला-सिवनी की ओर कृपया सूचनार्थ प्रेषित।

2- खनिज अधिकारी, कलेक्टर (खनिज शाखा) सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी

Annexure 14

क्षेत्रीय कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक 1329 /क्षे.का./प्रनिबो/2024 जबलपुर, दिनांक 25/9/24

प्रति,

सदस्य सचिव
म0प्र0 प्रदूषण नियंत्रण बोर्ड
भोपाल

विषय :– मेसर्स दीपक कुमार जैन, बोल्डर माईन, प्रोपराईटर श्री दीपक कुमार जैन ग्राम–कसई तहसील लखनादौन जिला सिवनी के विरूद्व पर्यावरण क्षतिपूर्ति अधिरोपित करने के सबंध में प्रस्ताव।

संदर्भ :– 1–इस कार्यालय द्वारा जारी आनलाईन सम्मति पत्र कमांक 108204 दिनांक 27/12/2022
2–माननीय एनजीटी में प्रचलित प्रकरण कमांक 146/2024
3–जिला खनिज अधिकारी सिवनी का पत्र कमांक 961 दिनांक 19/09/2024
4–इस कार्यालय द्वारा खदान का निरीक्षण दिनांक 13/09/2024

––00––

उपरोक्त विषयान्तर्गत लेख है कि मेसर्स दीपक कुमार जैन बोल्डर माईन, प्रोपराईटर श्री दीपक कुमार जैन खसरा कमांक 295 रकवा 3.0 हेक्टेयर ग्राम कसई तहसील–लखनादौन जिला–सिवनी को बोर्ड द्वारा खदान को जल (प्रदूषण निवरण तथा नियंत्रण) अधिनियम 1974 की धारा 25, 26 एवं वायु (प्रदूषण निवरण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के अंतर्गत सशर्त सम्मति प्रदान की गई है। बोर्ड द्वारा खदान को जल/वायु प्रदूषण की सक्षम व्यवस्थाये बनाये रखने की शर्त के साथ खदान संचालित करने हेतु सम्मति दी गई थी। जिला खनिज अधिकारी सिवनी के पत्र कमांक 961 दिनांक 19/09/2024 द्वारा प्राप्त जानकारी अनुसार द्वारा उक्त खदान द्वारा वर्ष 2020 में पर्यावरण सम्मति/सी.टी.ओ. से अधिक मात्रा में उत्पादन किया गया है। वर्तमान में खदान को राज्य स्तरीय पर्यावरणीय प्रभाव आकंलन समिति भोपाल, (MPSEIAA) से भी पर्यावरण स्वीकृति प्राप्त नही है।

उपरोक्त के परिप्रेक्ष्य में लेख है कि माननीय एनजीटी में विचाराधीन प्रकरण कमांक 146/2024 (किशोर आंनद श्रीवास्तव विरूद्व म0प्र0शासन एवं अन्य में दिनांक 04/07/2024 को पारित आदेश के परिप्रेक्ष्य में दिनांक 13/09/2024 को खदान का निरीक्षण किया गया। जिला खनिज अधिकारी सिवनी द्वारा प्रस्तुत जानकारी के अनुसार वर्ष 2020 में खदान संचालक द्वारा बोर्ड द्वारा प्रदत्त उत्खनन क्षमता 16530 घनमीटर से अधिक 16958 घनमीटर यानि 428 घनमीटर अधिक खदान से उत्पादन किया गया है जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

इस प्रकार खदान द्वारा वर्ष 2020 में क्षमता से अधिक उत्पादन किया गया है।

माननीय एनजीटी के प्रकरण कमांक 48/2020 (खनन ग्रस्त संघर्ष समिति विरूद्व भारत संघ एंव अन्य) में दिनांक 22/02/2022 को पारित आदेशानुसार पर्यावरण क्षतिपूर्ति की गणना निम्नानुसार है :–

ok

Name of Mining Lease Holder	Shri Deepak Kumar Jain
Location of Bolder Mine	Khasra No- 295, Village Kasai, Tehsil- Lakhnadon, District Seoni (M.P.)
Excess Production was observed in the Year	2020
Consented Capacity as per CTO	16530 Cubic Meter Per Year
Quantity of Mineral Mined beyond Consented Capacity	428 Cubic Meter
Percentage (%) Exceedance	2.589%
Market Value of Mined aggregate/Gitti stone (in Rs 500/ Cubic Meter)	214000
Cost of ecological services foregone and the cost of mitigation and restoration (10% of market Value)	21400
Total Environmental Compensation (EC) to be Paid	**235400.00**

इस प्रकार उपरोक्त निर्धारित फार्मूले अनुसार खदान के विरूद्ध रूपये 235400 (दो लाख पैतीस हजार चार सौ रूपये) की पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने की अनुशंसा की जाती है।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म0प्र0प्रदूषण नियंत्रण बोर्ड,

कार्यालय कलेक्टर (खनिज शाखा) सिवनी । **Annexure 15**

E-mail ID- modgmseo@mp.gov.in

आदेश

कमांक/ 956 /खनिज/उ0प0/2024 सिवनी, दिनांक 19/ 09/2024

प्रति,

पट्टेदार श्री दीपक कुमार जैन,
आ0 श्री इंद्रचंद जैन,
निवासी लखनादौन तह0 व जिला सिवनी (म0प्र0) ।

विषय :– स्वीकृत उत्खनन पट्टा वास्ते स्टोन केशर ग्राम कसई पर अनुबंध शर्तों तथा गौण खनिज नियमों का पालन ना किये जाने से अधिरोपित शास्ति राशि जमा किये जाने बावत् ।

संदर्भः– कार्यालयीन कारण बताओ सूचना पत्र कमांक 826/खनिज/उ0प0/2024 सिवनी दिनांक 01.08.2024 एवं आपका जबाव दिनांक 12.09.2024 ।

—0—

विषयान्तर्गत लेख है कि कार्यालयीन कारण बताओ सूचना पत्र के माध्यम से आपको ग्राम कसई, ग्राम पंचायत सिरमंगनी, प0ह0नं0 72, रा0नि0मं0 लखनादौन, तहसील व जिला सिवनी के ख0नं0 295 एवं रकबा 3.38 हे0 में से 3.00 हे0 क्षेत्र पर पत्थर उत्खनि पट्टा वास्ते स्टोन केशर हेतु अवधि 30.03.2018 से 29.03.2028 तक स्वीकृत है।

खनि निरीक्षक, के प्रतिवेदन अनुसार म0प्र0 गौण खनिज नियम–1996 के नियम एवं उत्खनन पट्टा विलेख की शर्तों का उल्लघंन किया जाने के फलस्वरूप पट्टेदार को कार्यालयीन कारण बताओ नोटिस क0 826/खनिज/उ0प0/2024 सिवनी दिनांक 01.08.2024 जारी किया गया था ।

तत्संबंध में आपको कारण बताओ नोटिस में उल्लेखित कमियों की पूर्ति किये जाने हेतु लेख किया गया था, उक्त संबंध में आपके द्वारा दिनांक 12.09.2024 को जबाव प्रस्तुत किया गया है, जो कि समाधान कारक नहीं पाया गया। इस प्रकार पट्टेदार द्वारा पट्टे की शर्तो का पालन नहीं किया जाना पाया गया ।

उपरोक्त तथ्यों एवं आपके द्वारा प्रस्तुत जबाब समाधान कारक नहीं होने से तथा पट्टा क्षेत्र में पट्टा शर्तो के अनुरूप कार्य नहीं करने से म0प्र0 गौण खनिज नियम–1996 के नियम 30 (27) के तहत बार्षिक अनिवार्य भू भाटक की राशि 3.00 लाख रू0 का दो गुना राशि रूपये 6,00,000/– (छह लाख रू0) शास्ति अधिरोपित की जाती है ।

अतः आप तत्काल अधिरोपित शास्ति की राशि 6,00,000/– (छह लाख रू0) जमा कर चालान की प्रति कार्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा की स्थिति में पट्टा निरस्ती की कार्यवाही कर बकाया राशि भू–राजस्व की बकाया की भांति वसूल की जावेगी । जिसके लिए आप स्वयं जिम्मेदार होंगे।

(कलेक्टर महोदय द्वारा आदेशित)

19/09/2024
सहायक खनिज अधिकारी,
वास्ते कलेक्टर सिवनी ।

कमांक/ 956A /खनिज/उ0प0/2024 सिवनी, दिनांक 19 / 09/2024

प्रतिलिपि :–

खनि निरीक्षक, सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित । पट्टेदार से उक्त अधिरोपित शास्ति राशि तत्काल जमा कराया जाना सुनिश्चित करें ।

19/09/2024
सहायक खनिज अधिकारी,
वास्ते कलेक्टर सिवनी ।

Scanned with OKEN Scanner

कार्यालय कलेक्टर (खनिज शाखा) सिवनी ।

E-mail ID- modgmseo@mp.gov.in

आदेश

कमांक/962 /खनिज/उ0प0/2024 सिवनी, दिनांक 19/09/2024

प्रति,

पट्टेदार श्री संजीव कुमार जैन,
आ0 श्री देवेन्द्र कुमार जैन,
निवासी लखनादौन तह0 व जिला सिवनी (म0प्र0) ।

विषय :– स्वीकृत उत्खनन पट्टा वास्ते स्टोन केशर ग्राम कसई पर अनुबंध शर्तों तथा गौण खनिज नियमों का पालन ना किये जाने से अधिरोपित शास्ति राशि जमा किये जाने बावत् ।

संदर्भः– कार्यालयीन कारण बताओ सूचना पत्र कमांक 831/खनिज/उ0प0/2024 सिवनी दिनांक 02.08.2024 एवं आपका जबाव दिनांक 12.09.2024 ।

––0––

विषयान्तर्गत लेख है कि कार्यालयीन कारण बताओ सूचना पत्र के माध्यम से आपको ग्राम कसई, ग्राम पंचायत सिरमंगनी, प0ह0नं0 72, रा0नि0मं0 लखनादौन, तहसील व जिला सिवनी के ख0नं0 312/2/1/1 एवं 312/2/2 का रकबा कमशः 4.42 हे0 में से 1.22 एवं 0.40 हे0 कुल 4.82 हे0 में से 1.62 हे0 क्षेत्र पर पत्थर उत्खनि पट्टा वास्ते स्टोन केशर हेतु अवधि 04.03.2022 से 03.03.2032 तक स्वीकृत है।

खनि निरीक्षक, के प्रतिवेदन अनुसार म0प्र0 गौण खनिज नियम–1996 के नियम एवं उत्खनन पट्टा विलेख की शर्तों का उल्लघंन किया जाने के फलस्वरूप पट्टेदार को कार्यालयीन कारण बताओ नोटिस क0 831/खनिज/उ0प0/2024 सिवनी दिनांक 02.08.2024 जारी किया गया था ।

तत्संबंध में आपको कारण बताओ नोटिस में उल्लेखित कमियों की पूर्ति किये जाने हेतु लेख किया गया था, उक्त संबंध में आपके द्वारा दिनांक 12.09.2024 को जबाव प्रस्तुत किया गया है, जो कि समाधान कारक नहीं पाया गया। इस प्रकार पट्टेदार द्वारा पट्टे की शर्तो का पालन नहीं किया जाना पाया गया ।

उपरोक्त तथ्यों एवं आपके द्वारा प्रस्तुत जबाब समाधान कारक नहीं होने से तथा पट्टा क्षेत्र में पट्टा शर्तो के अनुरूप कार्य नहीं करने से म0प्र0 गौण खनिज नियम–1996 के नियम 30 (27) के तहत बार्षिक अनिवार्य भू भाटक की राशि 2.00 लाख रू0 का दो गुना राशि रूपये 4,00,000/– (चार लाख रू0) शास्ति अधिरोपित की जाती है ।

अतः आप तत्काल अधिरोपित शास्ति की राशि 4,00,000/– (चार लाख रू0) जमा कर चालान की प्रति कार्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा की स्थिति में पट्टा निरस्ती की कार्यवाही कर बकाया राशि भू–राजस्व की बकाया की भांति वसूल की जावेगी । जिसके लिए आप स्वयं जिम्मेदार होंगे।

(कलेक्टर महोदय द्वारा आदेशित)

19/09/2024
सहायक खनिज अधिकारी,
वास्ते कलेक्टर सिवनी ।

कमांक/ 962-A /खनिज/उ0प0/2024 सिवनी, दिनांक 19/09/2024

प्रतिलिपि :–

खनि निरीक्षक, सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित । पट्टेदार से उक्त अधिरोपित शास्ति राशि तत्काल जमा कराया जाना सुनिश्चित करें ।

19/09/2024
सहायक खनिज अधिकारी,
वास्ते कलेक्टर सिवनी ।

Scanned with OKEN Scanner